STATEMENT HY MINISTERS RE. THE DEATH OI THE LATE PRIME MINISTER, LAI BAHADUR SHASTRI mid.

SHRI LALK. ADVANI;(Delhi): Sir, on a point of order

SHRI SUNDAF SINGH BHANDARI (Rajasthan): Sir, < i the second statement made by Shri tarn Niwas Mirdha, there is a point of (rder.

MR. DEPUTY (HAIRMAN: No.

SHRI LAL K. ADVANI: I immediately...

[Interruptions by Shri Shejwalkar)

MR. DEPUTY CHAIRMAN: You have had more say, you rose to ask questions on the earlier matter.

SHRI SUNDAR SINGH BHANDARI: Sir, this is about the statement made by Shri

All the four statements have been laid on the

श्री उपसभापति : अगर आपको लाल-बहादर शास्त्री के बारे में कहना है तो लंच के बाद कहिएगा।

T?ble of the House.

SHRIN.K. SHE VVALKAR (Madhya Pradesh): How can t be?

MR. DEPUTY CF AIRMAN: Whatever it is. Mr. Advani, ; ou should have told me earlier that you w mted to raise a point of order about this particular statement. The difficulty nowada ys is anybody gets up and says "Point of oi ler". How am I to know that you want< d to raise a point of order about this parti, ular business?

SHRI SUNDAR SI VGH BHANDARI: Every point of order s relevant to that business only which ^ taken in hand.

MR. DEPUTY GI AIRMAN: But how am I to know? Everybody gets up these days. Shri Nirei Ghosh got up on i point of order...

SHRI LAL K. . JDVANI : Please isten to me. The entire House, whosoever vas alert and attentiv will bear me out hat the moment you asked Mr. Ram 'iwas Mirdha to stand up I rose im-nediately. I was very cautious and alert

DAHYABHAI V. (Gujarat): You are also aware that we had requested the Chairman, and you were then present, that we wanted the statement earlier. What has happened? Now in the last minute it is trying to avoid the issue.

SHRI LAL K. ADVANI: Even now you said that just as Mr. Niren Ghosh was standing on a point of order, others were also standing on similar points of order. I rose at the right time. I could not raise my point of order earlier in a vacuum. When you called Mr. Ram Niwas Mirdha to make a statement, I immediately rose and very loudly shouted "point of order". Therefore, my submission is that this statement has not yet been laid.

MR. DEPUTY CHAIRMAN: It has been laid.

थी ना० कु० शेजबलकर : आप जानवृझ कर गडबडी करते हैं।

श्री उपसभापति : आप गड्बड़ी करते हैं, इसलिए एसा होता है।

भी ना० कु० शेजबलकर: ये पौइन्ट आफ आईर रेज कर रहे हैं और आप टालना चाहते

[थी उपसभापति : जाप लोग गड़बड़ी करते हैं, इसलिए ऐसा होता है।

श्री ना० क० शेजवलकर : हम गड़बड़ी करते

श्री उपसमापति : हां, आप लोग गड़-बडी करते हैं, इसलिए होता हैं।

श्री ना० फू० शेजवलकर : आप गडवडी करते हैं. हम लोग गडबड़ी नहीं कर रहे हैं।

SHRI CHANDRA (Uttar Pradesh): Mr. Deputy Chairman, all these statements have been laid on the Table of the House.

श्री उपसमापति : मिस्टर आडवाणी, आप स्टेटमेंट के बारे में कुछ कहना चाहते हैं ?

श्री ना० कु० शेजवलकर: आप सन तो लीजिए, फिर आपको रूल आउट करना तो है ही, कर दीजिएगा।

Statement by Minister

श्री लाल आडवाणी: मेरा निवंदन है कि आपने स्वयं स्वीकार किया है...

SHRI M. M. DHARIA (Maharashtra): The statement has been laid on the Table.

SHRI N. K. SHEJWALKAR: No. It thas not been laid.

श्री लाल आहवाणी : आपने स्वयं इस बात को स्वीकार किया है कि जिस प्रकार से नीरेन घोष खड़े हो गए और आपने समझा कि पौड़न्ट आफ आईर उसी सन्दर्भ में उठा रहे हैं, उसी प्रकार आपने समझा कि मैं खड़ा हं मैं भी उसी सन्दर्भ में उठा रहा हूं जब कि वस्त-स्थिति यह है कि आपने जगजीवन राम जी का नाम प्कारा और एक स्टेटमेंट आया, उसके बाद जब आपने श्री राम निवास मिर्घा का नाम प्कारा तो मैं त्रन्त खड़ा हो गया और मैंने पौइन्ट आफ आर्डर उठाया। (Interruptions) अगर आपने स्वयं कोई निर्णय दिया है, तो उसको रिवाइज करने का अधिकार आपको

Before this statement has not been laid. ..{Interruptions)

MR. DEPUTY CHAIRMAN: Order, order. Please listen.

SHRI LAL K. ADVANI ... He is about to make the second statement..

MR. DEPUTY CHAIRMAN: Do not say "about to make". He has already made.

SHRI LAL K. ADVANI: Sir, the mystery of Shri Lal Bahadur Shastri's death has been agitating the minds of the people all over the country. Early, in the beginning of this Session, in reply to a question the Minister had assured Parliament that a detailed statement about the facts pertaining to the death of Shri Lal Bahadur Shastri will be laid on the Table of the House. Since then we have been repeatedly asking the Government for it. I asked the Minister

myself la&t week and he told me tha'- they ilmost ready with the statement. Now what we find U that on the very last day of this Session the statement is being made.

ie. the death ofthe late Prime

Sir, my point of order is that although the Government is always entitled to make a statement whenever it wants, in this particular case the timing is deliberate, it is mala fide and is intended to deprive this House of an opportunity to debate this important question.

IHE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): In the last session we had discussion.

SHRI LAL K. ADVANI: My first point of order is that this sort of conduct on 1 he part of the Govrnment should invite strictures from the Chair as to why it should behave in this manner, why it i treat the House in this

Secondly, having tried to deprive the House of the opportunity to discuss the i ("t I think the Chair should intervene in this matier and permit some sort of debate right today. I am sure my colleague, Mr. Man Singh Varma, whose Resolution is about to be discussed today would be willing to leave his righs to pursue with this motion if only this important statement and this important issue is discussed in -the House. This is my submission.

श्री राजनारायण (उत्तर प्रदेश): श्रीमन्, सुनिए ।

श्री उपसभापति: सुनने की कोई जरूरत नहीं है।

श्री राजनारायण: श्रीमन, पौइन्ट आफ आईर पर मैं बोल रहा हूं, आप मुझे सुनिए। इस तरह आपकी ज्यादती नहीं चलेगी, आपको पौइन्ट आफ आईर सुनना होगा।

श्री उपसभापति : इनका पौड्रस्ट आफ आर्डर मझे क्लियर है।

श्री राजनारायण : आप मेरा पौइन्ट आफ आर्डर सुनिए।

श्री उपसभापित: अगर आप मुझे सुनना नहीं चाहते तो सत सुनिए। उन्होंने जो स्टैट-मेंट रखा है वह बराबर रखा है। सदन के सामने काफी धिजनेस है, अब हम एडजर्न हो रहे हैं, सवा तीन बजे मिलेंगे।

137

The House then adjourned for lunch it forty six minutes past two of ihe clock.

The House rt issembled after lunch at fifteen minutes past three of the clock Mr. Deputy CI AIRMAN in the Chair.

श्री राजनारायण : श्रीमन्, मैं आपसे निवेदन कर रहा था..

श्री उपसमापनि : किस के बारे में ?

श्री राजनारायण: क्या कारण है कि आज जब राज्य सभा उठने जा रही है तो श्री लाल बहादुर शास्त्री के निधन पर यह सरकार इस सदन में एक रपट पेश कर रही है ?

श्री उपसमापितः राजनारायण जी, एक बात मैं बताऊं। अभी उन्होंने स्टेटमेंट दिया है। अगर आप कुछ पूछना चाहते हैं तो पूछ लीजिये।

श्री राजनारायण : मैं उसी पर आ रहा हूं। आप इस सदन के एक सम्मानित सदस्य रहे हैं और आप को नालम होगा...

SHRI SUNE AR SINGH BHANDARI: Sir, the Mini ei is not here. If the issue had not been disposed of, he ought to be here.

भी राजनारायण : हां, मंत्री का रहना बड़ा जरूरी है।

SHRI A. C. KULKARNI (Maharashtra): On a point of order Sir, we were to take up the Short Notice Question and before finishing, tliat, how can we take up questions on this matter? And the Minister concei ned also is not here.

SHRI S. D. MISRA (Uttar Pradesh): Mr. Kulkarni, this matter relating to Shri

Lal Bahadur Shastri's death is 200 times more important than your Short Notice Question.

SHRI A. G. KULKARNI: I do not dispute the importance of it. I accept it. But now the Minister is not here. ...

श्री राजनारायण : मैं खड़ा हूं और अगर इस सदन की यह परम्परा है कि...

SHRI A. G. KULKARNI: What is the reply to my point of order:'

MR. DEPUTY CHAIRMAN: Please be patient, Mr. Kulkarni.

राजनारायण जी, आज सबेरे ऐसा तय हुआ था कि लंच तक जितना फार्मल बिजनेस है वह कर लें और लेंच के बाद गार्ट नोटिस क्वेश्चन ले लें। तो लंच के बाद गार्ट नोटिस क्वेश्चन ले लें और उसके बाद आप की बात मुनेंगे।

श्री राजनारायण: मैं आपसे बहुत ही विनम्रता के साथ निवेदन कर रहा हूं कि आज इस सब का अंतिम दिन है, इसलिये आप कृपा कर के सब सदस्यों की भावनाओं को सुनें। लाल बहादुर शास्त्री जी के निधन पर जो अनियमितताएं बरती गई हैं, जो उनके निधन के गृढ कारण हैं, उन पर प्रकाश पड़ना बहुत आवश्यक है। इस लिये मैं आप से निवेदन कर रहा हं कि आप कृपा कर के...

SHRI M. M. DHARI A: Sir, the hon. Minister concerned, Mr. Mirdha, who was replying, is not here. Rajnarainji was not in the House when it was agreed that the Short Notice Question should be taken up first and afterwards this matter should be taken up.

श्री राजनारायण : धारिया जी, जरा सुनिये। उस समय जब यहां पर मिर्धा जी विद्यमान थे तो मैं उठा था, लेकिन चेयर सदन को स्थिगित कर के चली गई और मैं खड़ा ही रह गया। उसका सीधा-सीधा अर्थ वह होता है कि जब सदन फिर बैठेगा तो मिर्धा साहब रहेंगे और राजनारायण अपनी बात पूछेंगे। 149

श्री उपसभापति: ऐसा इसका मतलब नहीं होता है।

श्री उपसभापति : ठीक है, राजनारायण जी, एक बात आप सुन लाजिए। घारिया जी ने जैसा कहा कि मिनिस्टर यहां नहीं है, लीजिए वे तो आ गए, लेकिन श्री कुलकर्णी का प्वाइंट आफ आईर है।

श्री राजनारायण: हां, अभी भी हैं और आप डिप्टी चेयरमैन हैं, केवल सदस्य नहीं हैं। तो अब मैं यह कह रहा है कि यह सदन साक्षी है कि लाल बहादुर शास्त्री के निधन के संबंध में सर्वप्रथम मैने सवाल उठाया था और लोक सभा में सर्वप्रथम डाक्टर लोहिया ने इस सवाल को उठाया था और डाक्टर लोहिया ने कहा था कि लाल बहाद्र शास्त्री की प्राकृतिक मृत्यू नहीं हुई है, बल्कि श्री लाल बहादुर शास्त्री किसी प्रकार मारे गए हैं। अहां तक लाल बहादुर शास्त्री के निघन का सवाल है, मैं विलकुल निश्चित मत का हूं कि लाल बहादुर शास्त्री की प्राकृतिक मृत्यु नहीं हुई है। लाल बहादुर शास्त्री को षडयंत्रकारी ढंग से मारा गया है और किस कारण से उन्हें मारा गया है, वे सारे कारण इस सदन में अ ऐगे।

SHRI. A. G. KULKARNI:. . Sir, on a point of order. . . .

SHRI A. G. KULKARNI: My point of order is this". When the House was i,, ,jhc midst ofdiscussing my Short Notice Question, when the Minister was giving a repK M nivqwMion (lutcmtption.s).

श्री राजनारायण: मैं सदन से निवेदन करना चाहता हूं कि अगर हड़वोंग ही चलाना है तो चल इए। मैं आपके द्वारा सदन के सम्मानित सदस्यों से निवेदन करना चाहता हूं कि नेशनल कमेटी फार इन्द्वायरी इन टु दि डैथ आफ लाल बहादुर शास्त्री बनी हुई है। श्री लाल वहादुर शास्त्री की मृत्यू के कारणों की जांच के लिए एक नेशनल कमेटी बनी हुई है, जिसके चेयर मैन हैं श्री एच० एन० कुंजरू और श्री एच० वी० कामथ और श्री भागंव जिसके सदस्य हैं, जो सदन के सम्मानित सदस्य रहे हैं और उसमें श्री धर्मयश देव उस के सेकेटरी हैं। 14 तारीख को एक चिट्ठी उन्होंने मुझे लिखी है और उसमें उन्होंने जो मुझे लिखा है, उसका एक मुख्य पोर्शन में आपकी सेवा में पढ़ देना चाहता हं:

Minister, Lal Bahadur Shastri

"But I now learn on fairly reliable authority that the Prime Minister's advisers have decided that this white paper be placed before Parliament only on the last day of the present ion, the reasons and strategy behind it being quite obvious. The Government does not want Opposi-t im MPs to be able to make too much noise of it or have any opportunity of raising a serious discussion on it because this white paper will be no more than a poor apologia and a poor White wash. If my information is correct, then it is a serious matter. Surely the Government cannot be allowed to get away with such type of tactics.'

श्रीमन्, मैं आपसे कहना चाहता हूं कि 14 तारीख को यह चिट्ठी लिखी गई है। आज 18 तारीख है। चार दिन पहले जो एक राष्ट्रीय इन्क्वायरी कमेटी बनी हुई है और जिसके एक सम्मानित सदस्य श्री हृदयनाथ कुंजरू चेयरमैन हैं, उसको यह जानकारी हो गयी कि इन्दिरा गांघी के सलाहकार उनको सलाह दिए हैं कि सदन के आखर। दिन ल ल बहादुर शास्त्री से सम्बन्धित जो बात सरकार को कहन। हो वह कहें और उन को जो शंका थी आज वह कितनी सच निकली इस को देखा जाय। यह सरकार जिस ढंग से ल ल बहादुर शास्त्री के निधन के वारे में सम्म।नित सदस्यों को प्रश्न प्छने का समय नहीं देन। चाहती, जिस ढंग से सदन के अन्तिम दिन सेशन के आखिर में लाल बहादुर शास्त्री के निधन से सम्बन्धित पत्र यहां पर रखे आ रहे हैं, क्या यह शंका उत्पन्न नहीं करेगा ? यह शंका उत्पन्न करेगा । सरकार जो तरीका अख्तियार कर

रही है, उस तरीके से देश के कोने-कोने में यह बात जाएगी कि यह सरकार जानबुझ कर शास्त्री जी के निधन के कारणों पर प्रकाश नहीं पड़ने देन चाहती और नाल बहादुर शास्त्रो जी को किसी पड़यंत्र से मरवाया गया। क्या यह बात देश की जनता के सामने नहीं आएगी और इसी लिए सरकार ने इस तथ्य को आस्त्रिरी दिन सदन में ला कर पेश किया है?

Statement bj Minister

अब अप बताइय, मैं आपको ही जज बनाता हूं, केवल डिप्टी चंग्रमैन होने की हैसियत से नहीं, बिल्क इस देश के एक सम्भ्रात नागरिक होने को हैसियत स । यह इतनो बड़ी रिपोर्ट है। इस में 14 पेज के करोब हिन्दी और उसके बाद अंग्रेजी हैं। अब मैं पूछना चाहता हूं कि क्या इस सदन के सम्मानित सदस्य इस रिपोर्ट को पढ़ाकर एकाएक इस सरकार से कोई सवाल पूछ सकते हैं? और क्या वे इस सरकार से कोई जब व पा सकते हैं?

श्री ओम् मेहता: एक घंटे से जादा हो गया।

श्री राजनारायण : यह विलकुल असत्य है । मैं बिलकुल साफ बता दूं कि हमारे मित्र ओम मेहता . . .

श्री उपसमापितः इसके बारे में आप क्या कहना चाहते है ?

श्री राजन(रायण: अरा सुनिये। ओम मेहताको मैं बहुत ही दुलार करताहूँ। जरा दुलार जब्द की गैंबिटी को समझें।

श्री एस० डी० मिश्राः प्यार से ज्यादा है।

श्री राजनार। यणः जी हां, प्यार से ज्यादा है।

मैं उनको एक छोड़ा भाई समझत हूं, यद्यपि वह
एक बैंड कम्पनी में पड़ गये हैं। गुड़ मैन गान
रांग। इसलिये मैं कह रहा हूं कि असत्य बात
से न तो ओम् मेहत की शोभा बढ़ेगी, न इस
सदन को शोभा बढ़ेगी। जब यह सदन बैठा है तो
अभी सबात। न ब ने हमको ला कर के सच्चित्रालय
के किसी सज्जन ने यह कापी दो है और उन्होंने
कह कि कापी आ गई है अभी जो बैठ है उन

मेम्बरों को अभी मिलेगी। अभी हमको यह मिली है। तो ओम् मेहता तुम कैसे समझ सकते हो कि हम इसकी पढ़ कर के सवाल करें।

श्री उपसभापति : आपका सुझाव है क्या ?

श्री राजनारायण: हमारा सवाल क्या हो बिना इसको पढ़े। यह एक रही की टोकरी में फेंकने लायक है, मैं इसका यकीन नहीं करता।

श्रीमती विद्यावती चढुवँदी (मध्य प्रदेश) : आपने तो इसको पढ़ा नहीं ।

श्री राजनाशयण: मैं लाल बहादुर श स्रो को तुम्हारे बताने से नही जानता।

श्रीमती विद्यावती चतुर्वेदी: मैंने तो यह। कहा कि विना पढे ही आप क्यों कहते हैं कि रही की टोकरी में फेंकना है।

श्री राजनाशयण : मैं कहना चाहता हूं कि लाल बहादुर शास्त्री अब तक भारतवर्ष के पहले भारतीय प्रधान मंत्री हुये हैं। अब तक और जितने प्रधान मंत्री हुये सब इंगलिश प्रधान मंत्री है।

श्री उपसमापित: राजनारायण जी, आप कहना क्या चाहते हैं? अगर आपको क्लैरि-फिकेशन पूछना है तो पूछ लीजिये।

श्री राजनारायण: वह एक गरीव घर में उत्पन्न होने वाला वालक था जो कि इस देण का प्रधान मंत्री हुआ। उसके बारे में मैं कहना चाहता हूं कि इस सरकार ने पूरी कोणिण की कि लाल वहाद्र इस दुनिया से उठा लिये जायं, जिनके मन में प्रधान मंत्री वनने की ख्वाहिणें थी, वह सारे षड़यंत्रकारी लाल वहाद्र के निधन के लिये जिम्मेदार हैं। अभी तो लाल वह दुर के निधन के लिये जिम्मेदार हैं। अभी तो लाल वह दुर शास्त्री का सवाल है। डा० लोहिया का सवाल उठेगा कि किस ढंग से विलिगडन अस्पताल में मारे गये हैं। उस प्रश्न को आने दीजिये। हमारे बुजुर्ग मित्र श्री सत्यन रायण सिह जी उन तमाम चीजों पर पर्दा डालना चाहते हैं, तमाम चीजों पर लीया-पोती करना चाहते हैं।

श्री श्याम लाल यादव (उत्तर प्रदेश) : डिप्टी चेयरमैन साहब, अभी तो हमको रिपोर्ट की कापी भी नहीं फिली है।

श्रो राजनारायग : लाल बहादर शास्त्री को मरवाया गया...

SHRI SRIMAN PRAFULLA GO-SWAMI (Assam): On a point of order.

श्री राजनारायण : डा० लोहिया को मर-वाया गया। आजतक कारणक्या है...

थो उपसमापति : राजनारायण जी, आप जरा बैठ जाइये, वह प्याइंट आफ आईर कह २हे हैं।

श्री राजन रायण : . . इस सरकार ने इस नालायक सरकार ने, इस लूली लंगड़ी सरकार ने उसके लिये कमेटी नहीं बैठाई।

श्री उपसमापति : राजनारायण जी, जरा आप बैठ जाइये ।

भी राजनारायण : उसके लिये कमेटी नहीं बैठाई गई। बराबर हमने कहा कि डा० लोहिया के लिये जांच कमेटी लेकिन वह कमेटी नहीं बैठाई गई।

DEPUTY CHAIRMAN: MR. Please sit down. Do not take down anything.

श्री राजनारायण : क्या

MR DEPUTY CHAIRMAN: He has been standing on a point of order.

श्री राजनारायण : तो प्वाइंट आफ आईर करने दीजिये। आप बलाइये।

श्री उपसमापति : जब आप बैठेंगे, तभी तो वह कहेंगे। मैं इतनी देर से आपको कह रहा हं आप बैठते नहीं, बोलते जाने हैं।

श्री राजनारायण : ठीक है, बलाइये उनकी।

MR **DEPUTY CHAIRMAN** What is your point of order?

re. tht death of Ihe laic Prime. 144 Minister, Lal Bahadur b/iasln

SHRI SRIMAN PRAFULLA GOSWAMI : My point of order is this:

Have you allowed him to raise this issue on Lal Bahadur Shastri's death? That point is not to be discussed at all. Still, he goes on giving lectures • • •

SHRIMATI PURAB1 MUKHO-PADHYAY (West Bengal): Sir, I want...

SHRI DAHYABHAI V. PATEL: I am on a point of order.

DEPUTY MR. CHAIRMAN: Please sit down. Let us hear his point of

SHRI DAHYABHAI V. PATEL: I have been requesting the Chairman to tell the Government tn make a statement for the last one week and I have been pointing out that we sus-spect the government's intentions and that they would make a statement on the. last day in the last hour so that this House must not get an opportunity for asking for clarifications. Therefore, Sir, my suspicions have been fully borne out and what has happened is correct. Therefore, we would request you to give time tomorrow for discussion of this matter. These are very serious matters. This 'is nothing. This is not worth the paper on which it is written. There are so many other things that have come to light after this and we want litis to be discussed. This is completely a white paper and there is nothing in it.

PURABI SHRIMATI MUKHO-PADHYAY: Sir, on a point of order.

श्री राजनारायण: श्रीमन, जरा हमारी बात तो सुनिए, पौइन्ट आफ आईर पर मैं बोल रहा था। आपने मुझे बिठाया।

श्री उपसमापति: उनका पाँइन्ट आईर है।

श्री राजनारियण: उनका पीइंट आर्टर हे गया, इसके बाद डाह्याभाई पटेल काहो गया ।

SHRIMATI **PURABI** PADHYAY: Mr. Deputy Chairman, Sir, lam on a point of order...

(Interruptions)

जायगा ?

MR. DEPUTY CHAIRMAN: I will give you a chance afterwards.

SHRI A. (,. KULKARNI: Please allow them.

श्री उपसमापनि : डाह्याभाई के बारे में जो कहा है उसके लिए मैं मौका दंगा। डाह्याभाई जी ने कहा कि इस पर चर्चा करते के लिए कल बैठक होनी बाहिए। लेकिन बिजनेस एड्-वाइजरी कमेटी पंजब इस पर चर्चा हई तो वहां सभी सदस्यों ने, इस साइड और उस साइड के लोगों न कहा कि हमको फाइडे को खत्म करना होगा, उसके बाद बैठना नहीं. उसके बाद सदन नहीं बढ़ान। चाहिए और अगर सदन की क्ला है बैठने की, तो मझे कोई ऐतराज नहीं। मैं इसके बारे में कुछ नहीं कह सकता।

SHRI DAHYABHAI PATEL: Sir, this is very unfa r. I have asked the Government to ma e a statement before the House rises if y ru did not want to sit on Saturday. I bftvq urged through you and the Chairman and the Chairman had conveyed this t. the Government through Shri Om Meh i in my presence that the demand is that the statement be made at such a time so t at we have time to discuss the report. If the Government has not taken that prec ution, it has failed and if the House den ands that we sit late for one day more, the Government should not object to it

SOME HO? . MEMBERS : Yes.

'Interruptions)

SHRI OM MEHTA: We are not going to sit ar 7 more.

THE LEADER OF THE OPPOSITION (SHRI N. N. MISRA): Sir, may I make a subn ission with regard to the remark?...

Interruptions)

DEPUTY CHAIRMAN: Her point of o der is there.

SHRIMATI **PURABI** MUKHO-PADHYAY : Sir, since the House re-, assembled after he recess, before any...

(Interruptions)

श्री राजनारायण : श्रीमन, क्या हमारी साधता को हमारी कमजोरी तो नहीं माना

re. the death of the late Prime 146 Minister, Lal Bahadur Shastri

श्री उपसभापति : आप तो काफी शांति से बैठते हैं सदन में ।

SHRIMATI **PURABI** MUKHO-PADHYAY: Sir, as soon as the House reassembled after the recess, before any item of business was taken up by the Gov ernment or by you, a point of order was raised at this stage by Shri Rajanarian and you allowed him to speak and he continued his speech for some time. Sir, my sub mission is that no point of order could be raised against the Chair and no point of order was to be allowed at that time because no item of business was tak"n up in the House at that time. So, whatever I was spoken by Shri Rajanarain on Ihe of order was irrevant. Yο

first allowed the Ministear to place a statement and...

MR. DEPUTY CHAIRMAN: Which statement? ... Which statemen: }

SHRMATI PURABI PADHYAY: You cannot allow anybody to speak. I You can only go to the next item.

MR. DEPUTY CHAIRMAN: Which statement you said?

SHRIMATI PURABI MUKHOPA-DHYAY: I am sorry, I am sorry. In the Ust of business of this House, today being the last day, whatever was decided has to be adhered to. We do not want to continue this House tommorrow. We have all fixed up our appointments from Monday. So, Sir, today being the last day, let us adhere to the business of the day. If the Members are very keen in discussing the statement of the Minister it can be discussed in the early week of the next session. Sir, I submit that there cannot be any point of order on the Minister's iight to make a statement. He may make a statement or he may lay a statement on the Table. It has been laid and so let us go to the next item of business.

श्री राजनारायण : क्या यह पौइन्ट आफ आर्डर है उनका ?

श्री उपसभापति : वह पौइन्ट आफ आईर पर उटी थी।

147

श्री राजनारायण: तो इस तरह पौडन्ट आफ आईर करके चलायेगा तो आपको इसका नतीजा भोगना पड़ेगा, हम ो भी भोगना पडेगा ।

मैं यह जानना चाहताथा आपके द्वारा मंत्री से श्री यशवंतराव चव्हाण जब घर मंत्री थे तब, सदन को याद होनी चाहिए कि उन्होंने यह कहा था कि लाल बहादर जी के निधन के बारे में अब इससे ज्यादा कोई मैंटर सरकार के पास नहीं है। यह उन्होंने सदन में कहा था। इसके बाद नवम्बर में श्री के० सी० पन्त ने कहा वह इसके बारे में बयान देंगे। बराबर हम कहते गए, आपने भी समय बढ़ा दिया ताकि उस पर चर्चा हो। सदन के लोग गम्भीरता से उसका अध्ययन करें और देखें। देश के कोने-कोने में यह बात चली है कि लाल बहादर शास्त्री को मरवा दिया गया, उनकी जान ले ली गई उन लोगों के जरिए जो प्रधान मंत्री बनने के ख्वाइणदार थे। तो अब मैं यह कहना चाहता हं कि प्रधान मंत्री सर्वप्रथम इसमें आती हैं; क्योंकि यह प्रधान मंत्री श्री लाल बाहदुर शास्त्री जी को कहा करती थीं कि यह तो हमरा रसोइदार है...

{Interruptions}

SOME HON. MEMBERS : Shame. shame.

श्री राजनारायण: ...यह हमारा घर क। नोकर प्रधान मंत्री बन गया और मैं ऐसी ही रह गईं। ये पहले कैंबिनेट में नहीं होना चाहती थी लेकिन श्री लाल बहादर शास्त्री ने एक दिन कहा आना है तो आओ, लेलो स्चना विभाग वरना इससे ज्यादा नहीं मिलेगा, तब झक मार कर ये सचना विभाग लेने गईं।

भी उपसमापति: इस बात का इससे क्या संबंध है।

श्री राजनारायण : यही तो राज है और यही तो इस बात का रहस्य है।

श्री उपसभापति : श्री राजनारायण जी, आपको इस बारे में कोई क्लैरिफिकेशन पूछना हैतो पूछ लो नहीं तो मझे मजबूर होकर वहीं करना पड़ेगा, जो मझे नहीं करना चाहिये।

श्री राजनारायण: मैं चाहता हं कि आप मजबर न हों।

श्री उपसमापति : आप मुझे मजबूर कर रहे हैं और बनारहें हैं।

श्री राजनारायण: मैं यह जानना चाहता ह कि क्या सरकार ने जो यह जयन्ती शिपिन कम्पनी है...उसका जो वेयरमन धर्मतेजा

श्री उपसमापति : इसका इससे क्या मतलब है, यह तो श्रीलाल बहादुर जी के बारे में है।

भी राजनारायण: उसने कहा है कि श्री लाल बहादूर शास्त्री जी के मृत्यु के संबंध में मेरा नाम आया है और इसीलिए भारतवर्ष ' में जाना मेरे लिए खतरनाक है। उसने कहा है कि मैं उनके बारे में तमाम बातें जानता हं। इसी सदन में सबसे पहले मैंने कहा था कि श्री तेजा जब कि श्री लाल बहादर शास्त्री जी वहां थे, तो वह वहा पर था या नहीं। उस समय श्री चव्हाण ने कहाथा, हां, एक इस नाम का आदमी था, । वह तेजा नहीं था दूसरा नेजा था। ये बातें सदन में कही गई तो मैं यह जानना चाहता हं कि इस बारे में घर मंत्री ने कोई जान कारी की या नहीं कि प्रधान मंत्री का धर्मतेज के साथ क्या संबंध था, क्या सरकार को इस बात की जानकारी है कि तेजा श्री लाल बहादर शास्त्री जी के पास जाना चाहता था और उन्होंने उसकी आपने पास आने से मना किया? श्रीलाल बहाद्र शास्त्री जीने कहा किमैं इसको आने नहीं दंग। और उसको मैं देखना नहीं चाहता हूं। उनके पास इस बात की जानकारी थी कि अपने पूर्व जो प्रधान मंती ये थी जवाहरलाल नेहह उन्होंने तेजा को 20 करोड रुपया दिलवाया जब कि उसके पास केवल 200 रुपये के एंजी थी, तो मैं यह

149

श्री उपसभापति : आप केवल सवाल ही पछिये ।

श्री राजनारायण: मैं श्री रामनाथ को जानता हूं। श्री रापनाथ 20 सालों श्रीलाल बहादुर शास्त्री का सारा कारोबार करता था। श्री रामनाथ ने दूसरे लोगों से बहुत सी बातें कही हैं। रामनाथ को किस तरह से इन्ड्यस किया जारहा है और किस तरह से उसको धमकियां ो जा रही हैं। श्री लाल बहादुर जी के पास जो थर्मस और डायरी थी उसको इस सरकार को कोई जानकारी अभी तक हुई यानहीं? वहां पर सब से पहिले रिशयन लेडी डाक्टर वहंची थी।

श्रीमती विद्यावती चतुर्वेदी (मध्य प्रदेश) : श्रीमन, मेराप्वाइन्ट आफ आईर है।

श्री उपसभापति: आपका प्वाइन्ट आफ आर्डर क्या है?

श्रीमती विद्यावती चतुर्वेदी : मेरा प्वाइन्ट आफं आईर यह है कि माननीय सदस्य इस समय केवल इस संबंध में सवाल ही पूछ सकते हैं और उन्हें यहां पर दूसरे उदाहरण देकर स्पीच देने की इजाजत नहीं होनी चाहिये। मैं आपसे निवेदन करना चाहती ह कि इस तरह के प्रक्रिया क्या ठीक है और माननीय सदस्य द्वारा जो प्रक्रिया अपनाई जा रही है, उसके बारे में आप निर्णय दें।

श्रो उपसमापति : राजनारायण जी, आप इस १र 20 मिनट बोल चुके हैं और अब आप बैठ जाइये; क्योंकि और लोगों को भी इस पर सवाल पछने हैं।

श्री राजन।रायण : अब आप ही देखिये कि जिस रपट पर चार साल लग गये हैं।

श्री उपसमापति : अब अ।प बैठ जाइये : क्योंकि आपने आधा घंटा ले लिया है और इसमें बहत से सदस्य बोलने वाले हैं।

re. the death of the tate Prime

Minister, Lal Bahadur Shastri

श्री राजनारायण : मैं अ।पसे अदब के साथ अर्ज करना चाहता हं और यह मेरा निश्चित मत है, मेरी अपनी जानकारी है कि श्री लाल बहादुर शास्त्री को मारकर दुनिया से हटा दिया गया है, इसलिए मैं आपके द्वारा साफ कहना चाहता हं कि श्री रामनाथ का नाम इससे पूर्व इस सरकार न क्यों नहीं रखा? रामनाथ को जब इस सरकार ने पूर्ण रूपेण...

श्री उपसभापति : सवाल पृष्टिए।

श्री राजनारायण : मै जानना चाहता हं कि रामनाथ को कोई पोस्ट सरकार ने दी है? क्या रामनाथ को सरकार ते कहीं रखवाया है ? दूसरी बात मैं यह कहना चाहता हं...

श्री उपसभापति : कहो मत, पृछो ।

श्री राजन।रायण: मै यह प्रना चाहता हं कि क्या सरकार ने इस बात की जानकारी की कि जो फर्स्ट लेडी डाक्टर थी जो लेडी डाक्टर सबसे पहले आई थी उसने सिगनेचर क्यों नहीं किया? जब उसने सिगनेचर करने से इनकार किया तो दूसरे बड़े-बड़े डाक्टरों को बुलाया गया और उनको बुलाकर सिगनेचर कराया गया । मैं यह जानना चाहता हं कि ताशकन्द से दिल्ली हवाई जहाज से आने में कितनी देर में आ सकते हैं ? लाल बहाद्र शास्त्री को दो जगह चीर क्यों लगाया गया. उनका गला और पेट +यों चीरा गया ? श्रीमती लाल बहादर को जवाब दिया गया कि अरे यह इसलिए कर दिया गया, जिससे कि लाम ठीक रहे, लेकिन क्या कोई डाक्टर ईमानदारी के साथ यह कह सकता है कि ताशकन्द से जब शी घातिशी घ हवाई जहाज से लाश लाई जा रही हो तो उतनी जल्दी लाश सड़ने की कोई गुंजाइश हो सकती है? हरगिज नहीं हो सकती। न जाने कितने प्रकार के इंजेक्सन लगाए जा सकते थे, उनकी

Statement by Mini In

श्री राजनारायण: पहले कहा गया कि डा० लोहिया के बारे में एक जांच कमीशन बैठगा, बाद में सरकार डा० लोहिया के लिए जांच-कमीशन वैठाने से इनकार कर गई, मकर गई। इसलिए जिन-जिन व्यक्तियों के बारे में इन्दिराजी समझतीथीं कि उनके बारेमें जानकारी रखतेथे, उनके पुराने पापों के बारे में जानकारी रखते थे, उनको उन्होंने इस दनियासे उठाने का प्रयास किया।

ल श ठीक से रह सकती थी। उसके गलने-सड़ने का कोई सवाल ही नहीं उठता था। तमाम रूस के बड़े-बड़े अफसर और प्रधान मंती दौड कर चले आए और जब यहां पोस्टमार्टम की बात कही गई तो इस सरकार की ओर से कहा गया कि मत दोलो, मल दोलो । इतनी बडी घटना घटी, उसका पोस्टमार्टम क्यों नहीं कराया गया ? इसलिए पोस्टमार्टम नहीं कराया गया किजो लाल बहादर शास्त्री को विष दिया गया था, कहीं उस विष की जानकारी न हो जाय लोगों को। इसलिए इस सरकार ने सारा जालबद्दा किया देश को उगः, लाल बहादर शास्त्री को दुनिया से उठाया, इस सबकी सारी जिम्मेदारी इस सरकार के ऊपर है। जो एक भारतीय प्रधान मंत्री था. गरीब घर में पलाथा, उसको च।टकारों और तमाम इन्दिराके परिवार के लोगों ने मिल कर...

DEPUTY CHAIRMAN: Will you reply together or separately?

SHRI RAM NIWAS MIRDHA: As you say.

DEPUTY CHAIRMAN: MR. Mr. Bhandari.

श्री सुन्दर सिंह भंडारी : मुझे यह निवंदन करना है कि...

श्री राजनारायण: अलग-अलग जवाब देने दें। इतना जवाब कैसे इकटठा दे पाएंगे। यह

(Interruptions)

भी उरसमापति : अव आप वैठिए।

श्री र जनारायग : इसलिए मैं आपसे कहंगा कि इस पर पुरे तरीके से बहस करवाइए।

श्री उपसमायति : आव आधा घंटा बोल चके हैं।

श्री राजन।रायण: बोलने का क्या मतलब? अभी तो मैं उन बातों को कह रहा हं, जिनको इस सदन में कहा जा चुका है, उन्हीं बातों की उनरावत्ति कर रहा हं। यहां सत्यनारायण सिंह जी हैं, उनके जीवन के विशेष अंश निकल चके हैं, उनके जीवन का कुछ हिस्सा बाकी है, मैं उनसे कहना चाहंगा कि वे उस समय मंत्री रहे हैं स्वास्थ्य के, डा० राममनोहर लोहिया इस विलिगडन अस्पताल में पडयंत्र मारे गए, उसके लिए भी एक इन्क्वायरी कमीशन विटाया जाय। कारण चया है...

SHRI RAJNARAIN: They are facts. SHRI RAM NIWAS MIRDHA:

As I i one or two facts about which he wanted clarifications, I would like to say that as regards Teja about whom he referred, it is true that one Mr. Teja was int in Tashkent at that time. That Mr. Teja has nothing to do with about whom prosecution is Dharma Ti going on.

श्री उपसमापति : आप वैठिए ।

चेयर की स्वीट विल पर होता है। इसलिए एक-एक का जवाब देने दें, वे भल जाएंगे। पहले के हमारे सवालों का जवाब दें। उनके उत्तर से बहुत से सवाल पैदा होंगे, उनको ये उठायेंगे।

SHRI RAM NIWAS MIRDHA: The hon. Member has made such a highly motivated and, if I may say so, irrel evarrt speech and cast insinuations which I would like to deny.

श्री राजनारायण : भाई, अंग्रेजी णन्दों का प्रयोगठीक सेकरो।

SHRI PITAMBER DAS (Uttar Pradesh): specific allegations They are insinuations

153

He is an Officer of the IFS who was posted at that time at IV osqow and was present at Tashkent at tl at time. And to take 00 a thing that thi Teja is the same Teja, 1 think is most undesirable.

श्री राजनारायण: धर्म तेजा उस समय मास्को में थाया नहीं ?

श्री राम निवास मिर्घा: ताशकंद में नहीं था। स्वयं धर्म तेज ने अपने बयान में लंदन में यह नहीं कहा वि मैं वहां पर था, उसने गोलमाल बात कही है।

श्री राजनारायण : मैं यह जानना चाहता ह कि धर्म तेजा रूस के अन्दर था या नहीं।

श्री राम निवास मिर्धा : जो जानकारी मेरे पास है उसके मुताबिक मैं यही कह सकता हं कि धर्म तेजा उस समय ताशकंद में नहीं था और न उसका बाई सम्बन्ध इस सारी बात से है। (In erruptwns) 年 中 हमारे राजदत थे और ताशकंद में मौजद थे । मि० कौल ही नहीं, वहां चव्हाण साहब भी थे, स्वर्ण सिंह साहब भी थे, जास्त्री जी का सारा पर्सनल स्टाफ था और डा० चग उनके साथ थे, जो 20, 25 वर्ष से उनके फ़ीजी-शियन रह चुके हैं। इन सबके सामने सारी चीज हुई, बिलकुल स्पष्ट बात है और इसमें कोई शंका का विषय नहीं है। इसलिये कोई जांच कराने की अवश्यकता सरकार महसूस नहीं करती है।

श्री राजनारायण : श्रीमन्, तीन कांकीट सवालों का जवाब नहीं हुआ। उनका गला क्यों चीरा गय ? उनका पेट क्यों चीरा गया ? जब ताशवन्द से दिल्ली करीब डेढ दो घंटे में आ जा सकते हैं हवाई जहाज से और चार्टर्ड प्लेन वा ...

श्री एस० डी० मिश्र : जनवरी का महीना

श्री राजनारायण : हां, जाड़े का महीना था, तो लाल बहादर जी शास्त्री के चीरा क्यों लगाया गया। मैं यह भी पछना चाहता हं कि रामनाथ को सरकार ने इस उमय कहीं किसी सेवा में रखवाया हैया नहीं।

श्री राम निवास मिर्धा: यह सारी बात इसमें पैरा 14 में लिखी है कि क्यों उनको चीरा दिया गया, क्या उसमें दवा डाली गई. किस तरह से इम्बामिंग की गई। ये सारी वातें इसमें लिखी हैं। त्यर आप इनको न पहें तो मैं क्या कर सकता है।

tc. the death of the late Prime

Minister, Lal Bahadur Snastri

भी सुन्दर सिंह भंडारी: यह रिपोर्ट सभी सदस्यों को उपलब्ध नहीं हुई, जो यहां पर मोजद होंगे, उन्हीं को मिली होगी। जो श्री राजनारायण जी के शस रिपोर्ट है, उसको देखने से पता चलता है कि पहली बार दो मेडिकल रिपोटर्स का इसमें उल्लेख किया गया है, एक रशियन में थी और एक हिन्दी या अंग्रेजी में थी। मैं यह पछना चाहता हं कि अगर ये दो रिपोर्ट्स अलग-अलग नहीं है और एक ही रिपोर्ट का तर्जुमा है तो दोनों रिपोर्ट्स में डाक्टर्स की संख्या में अन्तर क्यों है ? मेडि-कल रिपोर्ट्स में डाक्टर्स की संख्या आ चकी है। जिन्होंने उस पर हस्ताक्षर किया है दूसरी मेडिकल रिपोर्ट में हस्ताक्षर करने वाले डाक्टर्स की संख्या कम है। यह बात पहली बार आज जब कि सारे देश में इस बात की इतनी चर्चा चली तब सरकार इस फैक्ट को ले कर वयों आई। इससे पहले इस विषय पर देश की जनता को विश्वास में क्यों नहीं लिया गया। यही कारण है कि इसी बात को लेकर के एक मांग उठी है। तो क्या इन रहस्यों के बढ़ते हए वातावरण में शास्त्री जी की मध्य की जांच करने के लिये एक कमिशन आफ इंक्वायरी एपाइंट करने का विचार सरकार कर रही है। अपनी रिपोर्ट्स के द्वारा वे सब मिस्ट्जि जिन के बारे में आज जनता में शंकाएं हैं, उनको साल्व करने में सरकार समर्थ नहीं हो पाई है। ऐसी परिस्थिति में क्या सरकार एक कमिशन आफ इंक्वायरी एपाइंट करने वाली है?

SHRI RAM NIWAS MIRDHA: There is no question of any mystery. As regards the two reports, that also is clear from paragraph io of this Statement that I have put in, and it is available to the hon. Members. If you like, I can read it out.

SHRI SUNDAR SINGH BHANDARI: What is the explanation?

SHRI RAM NIWAS MIRDHA: I am now reading out from paragraph io. "The medical report was prepared in Russian, and a photostat copy is at Annexure IV. It bears the signatures of Dr. R. N. Chugh and 8 Soviet doctors, including the Deputy Minister of Health of the Uzbeg Soviet Socialist Republic and Dr. Yeremenko. The report was translated into English by an Indian interpreter. The English translation also was signed by Dr. Chugh and six Soviet doctors, including the Deputy Minister of Health of the Uzbeg Soviet Socialist Republic. A photostat copy of it is at Annexure V. The report in English was handed over to the Indian officers on the spot and has been in the possession of the Ministry of Home Affairs".

AN HON. MEMBER: Why two doctors did not sign the report in English?

SHRI RAM NIWAS MIRDHA: One report was signed by Dr. Chugh and 8 Soviet doctors, the report in Russian. At the time it was translated into English by) one of the Indian interpreters, it was signed by Dr. Chugh and six others who were present at that moment.

SHRI SUNDAR SINGH BHANDARI: Two

श्री जगदम्बी प्रसाद यादव (बिहार) : एक सवाल का जवाब नहीं दिया।

श्री राजनारायण : हम लोगों की मांग थी कि एक जिंडिशियल इत्क्वायरी बैठायी जाय, May I know whether it was not one उसके बारे में सरकार चूप्पी क्यों साध रही looking after the late Shastriji during his

श्री राम निवास मिर्धा: मैंने आपके उत्तर SHRIRAJNARAIN: Her name. में कहा कि इसमें कोई तथ्य नहीं है, जिनके श्यकता हो ।

श्री राजनारायण : यह तो गांधी जी के बारे में भी कहा गया था। पहले सरकार ने गांधी जी के बारे में भी यही कहा था।

श्री राम निवास मिर्घा : सारे तथ्य स्पष्ट हैं। सारे बड़े अधिकारी और उनके स्टाफ के आदमी वहां मौज्द थे, इसलिए शंका का कोई कारण नहीं होता ।

TC tne death of the late Prime

Minister, Lal Bahadur Shaslri

श्री राजनारायण : रामनाथ को इस सर-कार ने किसी सेवा में लगाया है या नहीं, इस सवाल का जवाब सरकार ने नहीं दिया। वयों रामनाथ को बदलने की साजिश की ? उससे ही सारी शेप बदल जाती है। रामनाथ की बात जब पहली बार मैंने कही, श्री टी॰ एन॰ सिंह ने कही, तो उससे हम लोगों की बात हुई है। उससे हम लोगों से भी वात हुई है और दूसरे लोगों से भी बात हुई है। वह बातें सबके सामने, सदन के सामने आनी चाहिए।

श्री राम निवास मिर्धा: इस समय में इस स्थिति में नहीं हं कि बता सक् कि रामनाथ कहां है और क्या कर रहा है, लेकिन इस विषय में अगर प्रश्न पुछ जायेंगे तो जानकारी कर के उत्तर अवश्य दिया जायगा।

श्री जनदम्बी प्रसाद यादव : क्या आप पता नहीं लगा सकते ?

श्रीराम निवास मिर्धाः मैने कहा कि जानकारी नहीं है।

SHRI LOKANATH MISRA (Orissa): I Dr. Yeremenko, Russian doctor, who was I illness in Tashkent and how is it that his name...

SHRI LOKANATH MISRA: Her name, I लिए कि जांच कमीशन विठाने की कोई आव- am sorry. How is it that her name does not figure at all in the death certificate? That is a mystery in itself. Now, Sir, this Government was doggedly refusing the demand made by the Opposition for the last 22 years to set up a Commission of Inquiry regarding Netaji Subhash Chandra Bose; they have done it in the 23rd year. They have ultimately acceded to the demand of the Opposition but at such a late stage that probably there won't be anything left from which to find out the actual facts about

157

Netaji. Therefore, when the entire Opposition and even »me of the ruling party Members are with us in this demand for. . . (Interruption) I can claim definitely that some of the ruling party Members are with us when we make this

SOME HON. MEMBERS: No, no.

DEPJTY CHAIRMAN: Please put the < uestion.

श्री नेकी राम (हरियाणा) : उपसभापति जी. मेरा प्वाइंट अ क आर्डर है।

श्री उपसमापति : नेकीराम जी, आप तो गान्त वैठिये।

श्री नेकी राम : उपसभापति जी, हमको प्वाइंट आफ आईर उठाने का अधिकार तो है

श्री उपसमापति : थोडा मुनिय तो ।

SHRI SYED HUSSAIN (Jammu and Kashmir: We do not make such false alleg; tions against the Prime Minister. We would not say that the Prime Minister aused the death of Lal Bahadur Shastri or anything like that. We do not make false allegations with political motivat ons.

LCKANATH SHRI MISRA: I have made 1 o allegation. I wanted only a particula information to be supplied to us.

श्री नेकी राम: मेरा भी प्वाइंट आफ आईर 8 1

श्री लोकनाथ मिश्र : सरकस में जो हाथी चढाता है छाती पर, आप उसी के साथ जाइये ।

Sir, I was sa ing that if a number of years elapse befo e the Government becomes willing to set up a Commission of Inquiry it would be useless completely. Even though they wo Ud set up the Commission of Inquiry the purpose would be lost. Therefore, it w >uld be very nice of the Government, it would be very proper, that they should immediately accede to this demand o the Opposition. There are certain questions which have perpetually been as :ed. They are seven in

Minister, Lal Bahadur Shastri number. If you will give me two minutes, I can read them out.

te. the death of the late Prime

MR. DEPUTY CHAIRMAN: AU the 7 questions?

SHRI LOKANATH MISRA: Sir, these are questions which have not been replied to as yet. If you kindly allow me I can ask them.

MR. DEPUTY CHAIRMAN: All right, two or three questions.

LOKANATH MISRA: The questions raised are :-

- i. When Shastri's body arrived in India it was abnormally discoloured, with a texture totally unlike that of victims of heart failure:
- 2. Shastri's Villa at Tashkent was not equipped even with a buzzer, with the result that the dying man had to go to the next room to summon aid;
- 3. After his collapse, Shastri was given a relatively slow-acting intramuscular injection when the usual treatment in such cases is an intravenous injection or one administered directly into the muscle;
- 4. According to Shri T. N. Singh, Shastri collapsed immediately after tak ing the usual glass of milk that he drank before going to bed. But though the half empty glass was found by his body, no medical analysis was made of the contents.

These are some of the very vital questions which have still remained unanswered. I would like Mr. Mirdha to reply to these questions and to my first question as to why that particular lady doctor did not append her signature to the death certificate.

SHRI RAM NIWAS MIRDHA : As regards Dr. Yeremenko, she did sign the report which was drafted immediately after the death of Shastriji on which Dr. Chugh signed and eight other Soviet doctors signed. Her signature was there on that report.

SHRI RAJNARAIN : On point of order. This is the first time he has given this information.

सुनिये, यह प्रश्न अब लेडी डाक्टर येरेमेन्को का नहीं उठाया जा रहा है, यह पहली बार इस सदन में नहीं उठा है। 1966 ई० में यह सवाल उठाया गया कि लेडी डाक्टर येरेमेन्को जो कि [Shri Rajnarain]

159

सब से पहले आई है डा० चुग के बुलाने पर उसने सिगनेचर करने से इंकार किया। सरकार ने अभी तक इसको नहीं कहा कि उसने साइन किया। हमको यह बताया गया था। प्रधान मंत्री जब श्री कोसीजिन से मिलने गई श्री तो लाल बहाद्र शास्त्री के निधन के बारे में चिक देश में तमाम चर्चा थी उसमें जाल-बट्टा करने को उससे उसके बाद वह सिगनेचर लिया गया हो तो मैं नहीं कह सकता। लेकिन मैं इस बात को सफाई से कहना चाहता हूं कि डा० लोहिया ने लोक सभा में इस प्रश्न को उठाया है और राज्य सभा में भी इस प्रश्न को उठाया गया है कि जो पहली डाक्टर थी, ो वहां पहले आई उसने सिगनेचर करने से इंकार क्यों किया ? जब उसने सिगनेचर करने से इंकार किया तब बड़े-बड़े डाक्टरों को बुला कर के वह साइन कर-वाया गया । गवर्नमेंट ने आज तक इस बात को कभी नहीं कहा है कि डा० येरेमेन्को ने भी साइन किया है।

SHRI RAM NIWAS MIRDHA : Will, Sir, it श्री यादव । is very clearly mentioned in this report. The photostat copy of the original document is also appended here and if the hon. Member wants to impute motive to everyone, in every respect I have no reply to that.

SHRI RAJNARAIN: That is a fact एक आदमी की, भारत के प्रधान मंत्री की, जान ले ली जाय ओर आप कहें कि मोटिव इम्प्यूट कर रहे हैं।

MR. **DEPUTY** CHAIRMAN: Please do not interrupt.

SHRI RAM NIWAS MIRDHA: Well, Sir, as regards the other points that Misraji has raised regarding the incision on the stomach or the buzzar, of what type of injection was given, why no injection was given on the heart muscle, all these facts are contained in this. Every phase of the treatment is mentioned. The name el 'ihe medicine is mentioned. The quantity ol the medicine injected is given. If the hon. Member reads it, most of these questions will clarified.

4 P. M.

श्री राजनारायण : आन ए प्वासन बाद SHRI A. G. KULKARNI : Mr. Deputy Chairman, I want your direction. If this goes up to 7 o'clock, when the Short Notice Question will come up, can supplementaries?

इस सदन के कन्टेस्प्ट का मामला उठा दे। जड़ां MR. DEPUTY CHAIRMAN: Ten or fifteen minutes more.

भी याद करें कि यशवन्तराव चव्हाण से जब सवाल पूछा, लेडी डाक्टर येरेमेन्को को जो डांट आई, तो उन्होंने यह कहा कि जब बड़े-बड़े डाक्टरों के दस्तखत हो गए, तो उसके दस्तखत की क्या जरूरत है। आज पहली बार यह सफाई आ रही है कि लेडी येरेमेन्को का भी दस्तखत है। तो यणवंतराव और मिर्धासाहब के स्टेटमेंट में जो कान्ट्रेडिक्शन हो रहा है, वह कान्ट्रेडिक्शन सकायी के साथ सदन में जब आ गया तो यह स्पष्ट होना चाहिए कि यशवन्तराव गलत बयानी कर गए या मिर्घा साहब गलत बयानी कर रहे

श्री उपसभापति : ठीक है, आपने कह दिया।

श्री स्थाम लाल यादव : मैं खास तौर से यह निवेदन करना चाहता हूं कि आप श्री लाल बहादुर शास्त्री की मृत्यु के संबंध में न्यायिक जांच क्यों नहीं कराते ? जो आपने बताया है, मैं समझता हूं आपका दलील प्रभावकारी नहीं, सही नहीं और वह दलील बहुत हर ी है। इस मृत्यू के संबंध में उनकी पत्नी श्रीमती ललिता शास्त्री को बहुत ही संदेह है, जिसको उन्नोंने स्पष्ट किया श्री शास्त्री के बाल साथी श्री टी० एन० सिंह से और उसी को श्री टी० एन० सिंह ने सदन में व्यक्त किया । मैं यह जानना चाहता हूं क्या य ० पी० के मुख्य मंत्री ने इस बात की मांग

की है कि श्री लारू वहादुर के मृत्यु के कारणों की जांच की जाए े उत्तर प्रदेश इस देश का सबसे बड़ा प्रदेश है उसका मुख्य मंत्री यह मांग करता है तो क्या भारत सरकार इस मांग को ठुकरा देशी ? क्या वह देश की और उत्तर प्रदेश की जनता के साथ न्याय होगा या अन्याय होगा ?

इस सदन ने अंद दूसरे सदन के अधिकांश सदस्यों ने इसकी मांग की है कि उसकी न्यायिक जांच होनी चाहिए। दूसरी बात यह है कि क्या डाक्टरों की जो रिपोर्ट आपने पेश की, क्या वह सही है ? क्या उनको उचित मौके पर उचित अवसर पर दवाई दो गई या नहीं ? यानी जिस प्रकार से उपचार होना चाहिए था, जिस प्रकार से उपचार हुआ, वह सही हुआ, इसकी सफायी हुई कि नहीं हुई ? इसलिए इस बारे में जांच होनी जरूरी है।

जब भारत सरकार ने बहुत विलम्ब से सही दस वर्ष बीत जाने के बाद जांच की है, सुभाष चन्द्र बोस की मृत्य के बारे में की है और 22 वर्ष बाद महात्मा गांधी की हत्या के सिलसिले में जब सजा काट कर आदमी जेल से बाहर आ गए, लेकिन च कि जनता की मांग थी इस-लिए उसको ठकाया नहीं जा सकता था। में मांग करता हूं कि जनता चाहती है कि लाल-वहाद्र शास्त्री की मृत्य के कारणों की जांच हो और अगर नहीं करेंग तो हम लोग इसकी वर्दाश्त करने के लिए तैयार नहीं हैं। उत्तर प्रदेश की सरकार ने आपसे मांग की है--आप बताइए कि यह सही है कि नहीं और क्या अख-बारों में इसके बारे में समाचार नहीं आया है ? जब अखबार के बयान पर श्रीमती नन्दिनी शतपथी यहां वयान दे रही हैं, तो इसके लिए भी बयान आना बाहिए। मैं उत्तर प्रदेश के मख्य मंत्री की ओर से वह मांग कर रहा हं।

श्री जोकीम अल्वा (नाम-निर्देशित): आपने महाराजाओं की तरफ वोट दिया। श्री श्याम लाल यादव : आप महाराजाओं पर पलते हैं, उनका दिया खाते हैं। आपके मेम्बर्स और मिनिस्टर और पार्टी उनसे पैसा खा रही है। अभी आपका कांग्रेस का अधिवेशन होने जा रहा है, उसके लिए महाराजा बनारस की कोठियों में आप ठहरने वाले हैं। राजाओं की जूतियां आप चाटने वाले हैं। हम नहीं चाटते हैं।

श्री कल्याण चन्द (उत्तर प्रदेश): यह बड़े दुर्भाग्य की बात है कि जो अभी उत्तर प्रदेश के मुख्य मंत्री हैं, श्री टी॰ एन॰ सिंह, जिस समय लाल बहादुर जी की मृत्यू हुई थी, वह यहां केन्द्रीय मंत्री थे, तब उन्होंने इस मामले को लेकर रिजाइन क्यों नहीं किया और जांच की मांग क्यों नहीं की ? श्रीमती लिलता शास्त्री ने अपने पित के निधन के बाद कोई शंका प्रकट नहीं की, अब क्यों इतने दिनों बाद उनका नाम इस मामले के साथ छाया जा रहा है...

(Interruptions)

श्री राजनारायण : सही है, लेकिन इतना हल्ला करने की क्या जरूरत है ? हमारे मित्रों को इतना हल्ला करने की क्या जरूरत है। यह सरकार केवल एक बात कह दे कि उत्तर प्रदेश की सरकार जब श्री लाल बहादूर शास्त्री जी के निधन के कारणों के संबंध में जांच की मांग कर रही है, तो केन्द्रीय सरकार उत्तर प्रदेश की सरकार से कहे कि वह एक जांच कमिशन बिठला दे और वह कमिशन रूस जाकर सारे तथ्यों के बारे में मालम करे और इस कमि-शन को रूस में जाने की इजाजत दी जाय और सब प्रकार की सहलियतें दी जाय। इसलिए मैं चाहता हूं कि उत्तर प्रदेश की सरकार से केन्द्रीय सरकार कह दे कि वह जांच कमिशन विठलाये और भारत सरकार उस कमिशन को रूस में जाने की पूरी सहलियत दे ताकि वह वहां जाकर पुरी जानकारी करे। क्या सरकार इस बात के लिए तैयार है ?

श्री उपसभापति : श्री राजनारायण जी, अब आप बैठ जाइये ।

श्री राम निवास मिर्धा: माननीय सदस्यों ने फिर वही बातें दूहराई कि सरकार इस संबंध में न्यायिक जांच क्यों नहीं करती है। मैं पहले भी इस संबंध में निवेदन कर चुका हूं कि श्री मुभाष चन्द्र बोस और महात्मा गान्धी जी के मत्य के संबंध में जो फिर से जांच की गई थी, वह बिलकुल भिन्न परिस्थितियों में हुई। नेता that doctor who has not signed the Russian report at all. How did he come in? जी का जब देहान्त हुआ था, एक्सीडेन्ट हुआ या तो उस समय कोई आदमी उपस्थित नहीं था और किसी को व्यक्तिगत रूप से जानकारी नहीं थी और इन सारी परिस्थितियों में जांच करना आवश्यक हुआ ।

जहां तक महात्मा गांधी जी के मृत्य के संबंध में फिर से जांच करने की बात है, तो जांच इस-लिए नहीं की गई कि उनकी हत्या किस प्रकार से हुई, बल्कि इस लिए की गई कि प्रशासन को उनकी हत्या के संबंध में जानकारी थी या नहीं और प्रशासन में इसके लिए कौन जिम्मेदार था। केवल इन बातों तक वह जांच सीमित थी। जहां तक श्री लाल बहादूर शास्त्री जी के मृत्यु का संबंध है, जैसा मैंने पहले निवेदन किया वहां पर उनके साथ उनका व्यक्तिगत स्टाफ मौज्द था, भारत सरकार के बड़-बड़े अधिकारी उनके साथ थे, मंत्री महोदय वहां पर मौजद थे। इसलिए जब वहां पर इतने लोग मौजद ये, तो फिर इसमें कोई संदेह की बात नहीं रह जाती है कि उनकी मृत्यु के संबंध में फिर से न्यायिक जांच कराई जाय ।

श्री श्याम लाल यादव : श्रीमन्, उन्होंने मेरी बात का कोई उत्तर नहीं दिया।

श्री पीताम्बर दास : मैं सिर्फ एक ही सवाल signature of Dr. Ghugh and six Soviet doctors. प्छना चाहता हं। आप इस रिपोर्ट के पैरा 11 को देखें । इसकी 9 वीं लाइन में यह लिखा आ है:

The report was first drawn up in Russian and Dr. Ghugh and 8 Soviet doctors signed it. The report was translated into English and as it happened only 6 of the Soviet doctors signed it."

इससे यह इम्प्रेशन होता है कि जो अंग्रेजी वाली रिपोर्ट है, उसमें दो हस्ताक्षर नहीं हैं और वाकी 6 के हैं। आप जरा रिपोर्ट देखेंगे ो आपको यह पता चलेगा ।

"Dr. Ghugh and 6 doctors have signed." But you will see that of these six doctors, one is

SHRI SUNDAR SINGH BHANDARI: In the English translation.

में यह बतलाना चाहता हूं कि जो अंग्रेजी का ट्रांसलेशन है, उसमें तो प्रोफेसर वाई० वाई० गोर्डन के सिगनेचर हैं, लेकिन रिशयन वाली रिपोर्ट में उनके सिगनेचर नहीं हैं।

श्री पीताम्बर दास : यह तो तिमञ्ज में आ सकता है कि रिशयन वाली रिपोर्ट पर जितने हस्ताक्षर है, उनमें से दो हस्ताक्षर अंग्रेजी वाली पर नहीं हैं। लेकिन एक हस्ताक्षर अंग्रेजी वाली रिपोर्ट पर ऐसा है गोर्डन का जो रिशयन वाली पर नहीं है, ऐसा क्यों? Any one of these documents, or of them have been forged. the Minister explain अगर रिशयन बाली के ऊपर हस्ताक्षर हों और अंग्रेजी वाली के ऊपर न हो यह एक्सप्लेनेशन तो समझ में आ जायगा। लेकिन वाई० वाई० गोर्डन का हस्ताक्षर अंग्रेजी वाली पर है, रशियन वाली पर नहीं है यह क्या बात है? How does the Minister explain that? Only an

SHRI RAM NIWAS MIRDHA: When I read paragraph io I myself said that one report bears the signature of Dr. Chugh and eight Soviet Doctors, and the English translation bears the

enquiry into the whole affair can explain this

इस रिपोर्ट की जो भाषा है उससे यह इम्ब्रे-शन होता है कि डा० चुग और 8 लोगों ने हस्ता-क्षर किये रूस वाली रिपोर्ट पर और उनमें से ही डा० चुग ने और 6 और लोगों ने हस्ताक्षर किये हैं अंग्रेजी वाली पर।

SHRI PIT\MBER DAS: Out of those eight.

SHRI RAM NIWAS MIRDHA: But that coulc be verified.

PF AMBER DAS: I tell you how I crew that conclusion.

In paragrar Ii 11 the Report says:

"However attention has been drawn to two smal differences between them. The first is that while the medical report in English 1 ;ars the signatures of Dr. Ghugh and s < Soviet doctors, the report in Russian tears the signatures of Dr. Chugh and I Soviet doctors .

The explana on that you give is that *he report wa. first drawn up in Russian and Dr. Ghugi and 8 Soviet doctors signed it. "It is a,1! right. The report was translated into English and, as it happened only 6 of thi Soviet doctors signed it. It means only 6 out of those 8 signed it. If you look at the report in English there is the signatu; of Prof. Y. Y. Gordon. This 'signature does not appear on the Russian report. low did it happen? And not two, three signatures from the Russian report have lot appeared in English. I tell you that on the Russian report there are signatures of Dr. Ghugh and 8 more doctors. Out of these 8, only 5 have signed the Ei glish version, not 6. The sixth one 3 a new one. Why was brought? new doctor

Wir; are you anxious to conceal the

में केवल यह बता रहा हं कि इसमें इतने शबहे मौजूद हैं कि इनावायरी के लिए केस है। अगर कोई शुबहे का फायदा है तो वह इन्क्वायरी में एक्यज्ड को मिलेगा। आप क्यों परेशान हो

skeletons i a the cupboard?

SHRI RAM NIWAS MIRDHA: There are no skeletons and there is no desire to do an thing of the sort. It is only the inordinate lesire of the hon'ble Members to distort facts and see ghosts which are not there.

श्री पीताम्बर दास : आप वताइए फैक्ट्सा

श्री राम निवास मिर्धाः मैं बता रहा है। गोर्डन का नाम जो आया है वह ट्रांसलेशन में Minister Lal Bahadur Shastri

re. the death of the late Prime 166

श्री पीताम्बर दास : अगर यह रिपोर्ट कल दे देते तो उसमें और ज्यादा डिस्कीपेंसीज हम वता देंगे।

श्री राम निवास मिर्घा : वह पढ़ कर बता दीजिए।

श्री पीताम्बर दास: आप कल डिस्कशन करवा लीजिए।

श्री राम निवास मिर्धा : वह कल हो या बाद में, उसके लिये मझे कुछ नहीं कहना है। बिजनेस एडवाइजरी कमेटी मौजूद है, सदन जैसे चाहे कर सकता है।

SHRI PITAMBER DAS: My friend, if things have to be done they should be done with good grace. What is the reason for putting the report so late in this House.

SHRI RAM NIWAS MIRDHA: Every possible objection raised in any quarter about this matter has been sought to be answered.

SHRI MAHABIR TYAGI (Uttar Pradesh): If it had come earlier, after reading the report we might have got the real picture.

SHRI RAM NIWAS MIRDHA: Sir, as regards the question whether Dr. Gordon's name appears in both reports or not, my information is that his signature appears in the English version as well as in the Russian version

SHRI PITAMBER DAS: Tell me which one? Give me the number.

SHRI RAM NIWAS MIRDHA: It is Russian translation. You can see.

SHRI PITAMBER DAS: The signature of number three is not in the English version.

SHRI S. D. MISRA: Mr. Deputy Chairman, you can compare it yourself.

श्री पीताम्बर दास : नम्बर 8 और 9 भी नहीं हैं अंग्रेजी वाली रिपोर्ट में ।

(Interruptions)

MR. DEPUTY CHAIRMAN: Order please. Mr. Mirdha, do you want to say anything?

श्री ह्यात्ला अन्सारी (उत्तर प्रदेश) : मिस्टर डिप्टी चेयरमैन, जो गस्से में बातें इधर उधर की हो रही हैं, उनको तो रोक दीजिये।

Statement by Minister

SHRI RAM NIWAS MIRDHA: Sir, there are two lists. Russian and English. And I would repeat that the name of Dr. Gordon appeals in both these lists. The signature is there in both the lists.

SHRI PITAMBER DAS: On what number is it? I ask this question because number three is not in the English list, number 8 is not there and number 9 also is not there. Similarly, you can tell me which number is Gordon's in the Russian list?

SHRI RAM NIWAS MIRDHA: The first seven signatures that appear in the Russian list are also there in the English list.

SHRI PITAMBER DAS: No. Which is Gordon's?

SHRI MAHAVIR TYAGI: Read out the names of the signatures in the Russian list.

(Interruptions.)

SHRI SUNDAR SINGH BHANDARI: What is the serial number of Gordon in the Russian list?

SHRI RAM NIWAS MIRDHA: I said there are seven names that appear in both the lists and the third signature in the English as well as the Russian list is that of Gordon.

SHRI PITAMBER DAS: No, Mr. Deputy Chairman, you can compare them yourself.

श्री सुन्दर सिंह मंडारी : यूं छिपाने से काम नहीं चलेगा ।

श्री राम निवास मिर्धाः साफ कह रहा हूं। छिपाने की कोई बात ही नहीं है।

SHRI A. G. KULKARNI: Sir, how can we decide this here? They should be sent to finger-print experts.

(Interruptions.)

SHRI PITAMBER DAS: I want to correct my friend, Mr. Kulkarni. Give them to handwriting experts, not to finger-print experts. (Interruptions.)

it. the death of the late Prime 168 Minister Lal Bahadur Shaslri

MR. DEPUTY CHAIRMAN: Order please. This is a photostat copy, is it not?

SHRI RAM NIWAS MIRDHA: Yes, Sir.

MR DEPUTY CHAIRMAN: What is Dr. Gordon's name in the Russian script?

SHRI RAM NIWAS MIRDHA: It is the same, Dr. Gordon.

SHRI PITAMBER DAS: No, it is not. On the English copy, it is Prof. Y. Y. Gordon.

SHRI A. G. KULKARNI: Sir, it is there on page 2; it is the third name.

SHR1 RAM NIWAS MIRDHA: It is the same. The inverted "R" is "Y" in Russian.

SHRI PITAMBER DAS: Sir, you can compare the signatures with your naked eye.-

श्री हयातुल्ला अन्सारी : मिस्टर डिप्टी चेयरमैन, आन ए प्वाइंट आफ आर्डर । श्री पीताम्बर दास जी ने यह कहा था :

''बहशत में हर इक नक्शा उलटा नजर

मजन् नजर आती है, लेला नजर आता है।"

(Interruptions.)

SHRI SUNDAR SINGH BHANDARI: In the case of all the others, the signatures are the same, whether it is English or Russian. But why has an exception been made in the case of Gordon only. That is the question.

(Interruptions.)

MR. DEPUTY CHAIRMAN: Order please.

श्री पीताम्बर दासः यह आपका शेर वडे बेमौके है। मैं इस को इस तरह से जाने नहीं दंगा।

Mr. Deputy C lairman, this is a very serious point which I ara not prepared to ignore under my friend's *mazak*. This is a very se ious point. (*Interruptions.*) I would have appreciated this couplet in any other conte t, but not in this context. This is a murde case. It is a very serious offence.

Statement bj, Minister

169

MR. DEPI TY CHAIRMAN: Mr. Pitamber Das 1 as tried to make out that Ihe third sign; ture on both the reports is not the same. But if we see the Russian report—it photostat copy—just in front of the is ; si nature, the name of Mr. Gordon is written. And I do not think there can be ai y difference between the name and the si: nature. Had there been any difference between the signature and the name, that wot. Id have been a very glaring mistake on the face of the document and I do not thir k anybody would commit such a glaring mistake on the face of the record. That is one thing. Secondly, on the Russiar report the signature of Dr. Gordon is nol so clear. But, of course, I am not a handwriting expert. When you refer to thi last letters 'den' in the Russian as well as the English reports you will find that then is some similarity between the last letters 'den' in both the reports. From these it appears that the signature on both the w ports is of the same person. That is what I feel. I am not a handwriting exper . . .

SHRI PIT \MBER DAS : It is only a matter of "pinion.

MR. DEPUTY CHAIRMAN: You can say that, b it I do not think the honourable Minister would take that much risk to say that th se are the signatures of Dr. Gordon when they were not...

SHRI PITA vIBER DAS': If I could . .

SHRI OM MEHTA: Sir, how long are you going to allow these clarifications? There are tv 0 Short Notice Questions and they are f xed for today. What about them?

SHRI PIT ,MBER DAS: Mr. Deputy Chairman, yo-i have said that the Minister would not tak - the risk of saying that they are the signatures of Dr. Gordon if they - were really rot. I could have accepted it. provided this statement was made outside the House because in that case, I could have proceeded against him in a Court of Lav.

MR. DEPUTY CHAIRMAN: Your can proceed against him in this House also for breach of privilege.

re. the death of the late Prime

Minister Lal Bahadu' Shastri

SHRI LAL K. ADVANI: I want to seek a clarification. A reference to Mr. Jayanti Teja was made just now and the honourable Minister tried to say that Mr. Teja was nowhere near Tashkent at that time. I would like to know from him specifically whether it is not a fact that on December 23, 1965, Jayanti Teja emplaned from Bombay Moscow and was in Moscow from December 23, to December 28 and that he stayed with the Ambassador Mr. Kaul, there. And December 23—28, 1965, was just a few days before Shastriji's death took place at Tashkent. So it cannot be said that what Jayanti Teja is saying in the London Court has nothing to do with his presence in This is my first question. Moscow. Secondly, in the statement made today, which I have hurriedly gone through, I have seen a candid admission that there was a discrepancy between the two medical reports in respect of which Mr. Pitamber Das just now raised a question. And the discrepancy is very substantial. It is about the medicine administered. It has been admitted that the two medicines differ. On page io of the statement which is laid on the Table of the House it is said:

"The second difference pointed out is that while it is stated in the medical report in Russian that the mixture injected into Shri Shastri's body by the anti-shock group of doctors was of Calcium Chloride, Adrenalin and glucose, the report in English states that it was PotassiumChloride, Adrenalin and glucose. It has been verified from the Soviet authorities..."

Obviously, this verification has been done after these reports were published in the newspapers here in the *Organiser* and other papers. The explanation given by the Soviet authorities is that:

"It has been verified from the Soviet authorities that the mixture used was of Calcium Chloride with Adrenalin and glucose. The difference in the two reports obviously is due to a mistake in the translation."

Mind you. It is admitted that the translation is defective. The explanation given is...

AN HON. MEMBER: He is an expert-

SHRI LAL K. ADVANI : See the explanation :

"The difference in the two reports obviously is due to a mistake in the translation. The Russian words for Calcium and Potassium are very similar. They are 'Kali' for Potassium and ' Kaltsi' for Calcium. The Indian translator while translating the Russian report appears to have wrongly translated Kaltsi as Potassium (instead of Calcium). As the anti-shock treatment had been carried on by the Russian doctors, at the time of signing the report Dr. Chug was not in a position to locate this mistake".

This in itself is something very serious. In case of this kind, where the death of the late Prime Minister is involved, the Government has come out with this kind of callous report and is trying to justify or whitewash everything. There are many other factors also.

Though this House has raised this issue three or four times, after the death of Shri Lal Bahadur Shastri in 1965, this is the first time that the Government has come out with a statement saying that after the death of Shri Shastri, an incision was made on his body. The explanation given is this:

"After the reanimation treatment had: been given up, Shri Shastri's body was embalmed by the Soviet doctors, in the presence of Dr. R. N. Chug to check quick decomposition."

Why was this not told to this House or the other House at an earlier stage? It is only when the matter has been raised in the papers and the press and the *Dharma-yug* of Bombay that they have come out with this kind of statement. The suspicion of the people that fairplay has not been done and justice has not been done is fully justified and the whole thing is sought to be covered and white-washed.

Sir, this Government has been saying what those who say that Netaji Subhash Bose is alive are absolutely wrong. But they know that there are suspicions in the minds of the people. Therefore, to allay these suspicions, the Government have agreed to set up a commission. I think they have done well there. But I am surprised that in the case of Shastriji in whose case it is not only various political parties, but even eminent jurists like Shri Chagla and eminent statesmen like Dr. Kunzru who have expressed doubts, nothing of

that kind has been done. Even more than that, the widow of Shastriji, Shrimati Lalita Shastri has herself expressed doubts...

SHRI KALYAN ROY (West Bengal): Why Mrs. Shastriji took such a long time to raise this issue?

SHRI LAL K. ADVANI: Sir, the Home Minister has said that the Government has no skeleton to hide. He may be correct. If he has no skeleton to hide he should not have the slightest hesitation in appointing a commission of inquiry, to go into the entire episode and to answer all these questions.

SHRI RAM NIWAS MIRDHA: I have answered all these questions. The hon. Member has not said anything new. We ou our own made all these enquiries and whatever we have got we have placed on the Table of the House. There is no attempt on the part of the Government to hide facts and every effort has been made to ascertain every information about the late Prime Minister's death. I request hon. Members not to drag the name of the late great Prime Minister and make it a political controversy.

SHRI LAL K. ADVANI : I have asked about Teja.

SHRI RAM NIWAS MIRDHA: I have said that and I stick to my statement that Mr. Teja mentioned in this context. is the Teja of the Indian Foieign Service. So far as we know Teja was not in Tashkent jn those days...

SHRI LAL K. ADVANI : Between 23rd and 28th?

SHRI RAM NIWAS MIRDHA: You said he was in Moscow. Sir, this is most irrelevant. He was not in Tashkent in those days.

SHRI S. N. MISHRA: Mr. Deputy Chairman, I am really shocked to find that the Government is not interested in clearing its fair name. It is not my intention to make allegations or to cast any doubt. In fact, I would be very happy if the allegations are removed, if the allegations are disproved and the doubts are removed. But the main question is how the Government took upon itself to play the role, to perform the role, of a judge in this matter when the suspicions involved even the Government or some members of the Government. May

be that they are ompletely wrong. I am a God-fearing pe -son and I do not like to make any allege don against any person who is innocent I would not like that kind of thing to be done. But the whole point is that n; tional concern, national anxiety, has bee i aroused in this matter and the allega ions have been made, at least doubts have been expressed by no less a person that Shrimati Lal Bahadur Shastri that is Shrimati Lalita Shastri, who is i ideed the most respected lady in this country today and Shri Lal Bahadur Shastn, for us, was not only the Prime Min ster, but he was much greater than; Prime Minister. Shri Lal Bahadur Sh istri was bigger than life and he was the i ribodiment of our nation, its character anc all that goes, you see, to sustain this count y as a nation. Therefore, if any doubt has)een expressed by the wife, by the widow of Shri Lal Bahadur Shastri . . . (J ".terruptions.) ... I think one word from her should have been enough for this Government to appoint an inquiry ce nmission. Now, I tell you, not only S irimati Shastri has done it or the son of Shri Lal Bahadur Shastri has expressed th doubt, but also, no less a person than Pa idit Hriday Nath Kunzru has come to belii ve that there is some case for an inquiry nto the matter. I may submit to you, Mr. Deputy Chairman, Sir. that Pandit Kunzru again is a person the like of whori the country would not see for years. Pa: idit Kunzru is a person whom I would p it in one scale and all the Government Mi isters in another and the scale in which I Mil Pandit Kunzru would, be heavier tha i the other one. And again I would ... (Interruptions.)

SHRI A. G. KULKARNI : Sir, on a point of arder.

SHRI S. N. MISHRA: What is his point of order i

SHRI A. G. KULKARNI: Sir, my point of ort er is that on the agenda paper, at 50' (ock we have got a discussion. We have got a Short Notice Question from Shri Arjun Arora. Sir, if you go on likt- this you ar not going to allow this 5V clock discir sion and we are not going to have the S tort Notice Question ... (Interruptions.). ... No, this is a persistent effort to stall the discussion on this. Sir, we are in your hands. You are the protector of our rig its. If this effort succeeds in stalling the question on Guru Golwalkar's speech, Sir, I will not go from here without

discussing it. So you will have to allow me because the Minister has only half replied. So, Sir, I draw your attention and I am in your hands and the parties are here and whatever you decide, we are with you, Sir.

SHRI K. S. CHAVDA (Gujarat): Shri Man Singh Varma also will not go without discussing this.

श्री मान सिंह वर्मा (उत्तर प्रदेश) : अंज हमारा प्रस्ताव चलेगा, उनकः क्वेश्चन नहीं चल सकता ।

SHRI A. G. KULKARNI : Let him be heie till io o'clock. (Interruptions.) . . . Sir, this is a clever ruse of delaying the reply to the Short Notice Question. I humbly bring it to your notice that this will not work. . . . (Interruptions.)

SHRI BHUPESH GUPTA (Wes t Bengal): Sir, I want to know how 'on this will continue. You cannot do th thing... You are setting a precedent We shall also bring issues, importan t they are, and something will happen...... (Interruptions.) Fix some time-limit and then we can go on. Some of us may not be here...

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, please...

SHRI BHUPESH GUPTA: T am not objecting, Sir. But we would like to know ... We have to go.

 $\begin{array}{ll} MR. & DEPUTY & CHAIRMAN: Mr. \\ Bhupesh & Gupta, please \dots \end{array}$

SHRI BHUPESH GUPTA: Sir I want to know because I have to go ... (Interruptions.)

MR. DEPUTY CHAIRMAN:
Mr. Bhupesh Gupta, I am replying to your
question. I have already said that at quarter
past four . . . (Interruptions.) I will allow Mr.
Mishra to ask his last question or clarification.
. . (Interruptions.)

SHRI S. D. MISRA: No, no. I have also to put questions...

SHRI ARJUN ARORA (Uttar Pradesh); Sir, . . (Interruptions.)

SHRI BHUPESH GUPTA: I also demand that I be allowed to speak along I with others .. (Interruptions.)

SHRI ARJUN ARORA; After Mr. Mishra I will also want to put a brief question ... (Interruptions).

SHRIMATI PURABI MUKHO-PADHYAY : Sir, on a point of order . . .

श्री ना० कु० शेजवलकर: श्रीमन्, मेरा एक ^{प्}वाइन्ट आफ आर्डर है और वह यह है कि आज तीन प्रश्न रखे गयेथे, जिनके बारे में यह मालूम था कि उनमें बहुत ज्यादा समय लग जायेगा। एक प्रश्न तो भाषण के संबंध में था। दूसरा मैसूर का था और तीसरा श्री लाल-बहादर जी के संबंध में था, ये तीन प्रश्न ऐसे , जिनमें बहुत ज्यादा समय लग सकता है। मेरा निवेदन यह है कि आज शकबार है जो कि प्राइवेट मेम्बर का दिन होत है। यह दिन बढत दिनों के बाद आता है और हमारे दल के सदस्य श्री मान सिंह वर्मा जी का एक महत्वपूर्ण प्रस्ताव आज के दिन एजेण्डा में था और जिस पर चर्चा होनी थी। इस विषय पर चर्चा चल रही थी और आप उसको बन्द करके दुसरे प्रश्न लेना चाहते हैं, यह बात म उचित नहीं समझता हं। दूसरे प्रश्नो के संबंध में भी यहां पर निर्णय हो और हाउस के सदस्य यह चाहते हैं कि इन प्रश्नों पर चर्चा हो तो कल तक के लिए सदन को बढ़ा दिया जाना चाहिये। नेकिन मैं इस बात को ठीक नही समझता ह क आप श्री मान सिंह वर्मा जी के प्रस्ताव को प्राथमिकता न दें और दूसरी चीजों को बहस के लिए ले लें। आप यह.बात अच्छी तरह से जानते हैं कि बहुत मुश्किलों से सदस्यों के प्रस्ताव बैलेट-में आते हैं। जो जोर से बोलता है उसकी सुन-त्राई हो जाती है और जो च्य तथा शान्त बैठे रहते है उनकी बात को टाल दिया जाता है। सलिए म चाहता हं कि श्री मान सिंह वर्मा जी के प्रस्ताव पर चर्चा हो और दूसरे कार्यों के लिए सदन की बैठक कल तक के लिए बढ़ा दी जाय ...

(Interruptions)

SHRI BHUPESH GUPTA : If I were in the Chair. .. (Interruptions).

MR. DEPUTY CHAIRMAN: Order, order.

SHRI BHUPESH GUPTA: We have been keeping quiet for so long. . . (Interruptions). We have also got questions. Because we cannot shout, we keep quiet. But how long? Tf you decide upon a time, I shall abide by that. If you continue like this. . . (Interruptions).

MR DEPUTY CHAIRMAN : Order, order ... (Interruptions). What is the opinion of the House?

SOME HON. MEMBERS: We should sit tomorrow.

SHRI S. N. MISHRA: My hon. friend Shri Bhupesh Gupta, would please listen i ome. In order to solve this problem, may I make a Motion that only to consider the report on (his issue of Shri Lal Bahadur Shastri, the House should be prepared to sit tomorrow?

SOME HON. MEMBERS: Yes.

SHRI S. N. MISHRA: Then I will make a formal motion.

SHRI BHUl'HSH GUPTA : In \V' i-, i Bengal—in Midnapote—8 people have been killed. That should also be"... (Intenupturns).

SOME HON. MEMBERS: No, no.

SHRI BHUPESH GUPTA: Why not? Why not my thing? Why your thing only? I will not object to your thing. You accept my thing also... (Interruptions).

SHRIMATI PURABI MUKHO-PADHYAY: Sir, I can't understand what is the use of having a discussion on the death of Shri Lal Bahadur Shastri. That was in 1965. Shrimati Lalita Sha-stri's name has been mentioned here, Sir, I am a lady Member of this House.

MR. DEPUTY CHAIRMAN What is the point of order?

SHRIMATI PURABI MUKHO-PADHYAY: Shrimati Lalita Shastri . . . (InterruptionQ . . 1 must be heard. You cannot have politics in everything. It is nothing but a political attempt on behalf of the Opposition to drag the name of Shrimati Lalita Shastri.

SHRI KALYAN ROY: When a lady Member is speaking and especially when she is a lady, is it right for another hon. Member to interrupt?

SHRIMATI PURABI MUKHO-PADHYAY: Do not be frivolous. I said I am a lat v member of this House. I did not say 1 am a 'lady'.

I am a lady Member of this House. Naturally it is n v anxiety also to see that the lady who fa ts lost her husband in a very tragic circ imstance should also be honoured in thi House. Shrimati Lalita Shastri never c< mplained of any kind of malpractice of nishandling of the case. There was no qi si on of killing or muider at that time. T e politics of Congiess (O) has gone dowi to such a level.. . I Interruptions). . .

SHRT S. D. MISHRA: In the Dharmayuq Shrin iti Shastii has given an interview.

SHRIMATI **PURABI** MUKHO-PADHYAY: I never interrupt when others speak.

MR. DEPUTV CHAIRMAN: What is your point c order?

SHRIMATI PURABI MUKHO-PADHYAY T ie politics of Congress (O) has become so n farious that the name of Shrimati Lalita Shastri who never complained about tl e death of her husband is being dragged iere as a political means of the Congres: (O)... (Interruptions). . . I oppose any uch discussion. . . (Interruptions)

DEPJTY MR. CHAIRMAN: Older, order pi ase.

SHRI M. M DHARI A: Sir, Sir...

SHRI BHI PESH GUPTA: Sir I want to kno\ . . .

MR. DEPUTY CHAIRMAN: Please sit down

SHRIMATI PURABI MUKHO-PADHYAY: ^>u are playing to the galleries. . . (Inlet Uptions). . . You are lowering down the prestige of India before tht world... (// terruptions)...

DEPUTY CHAIRMAN: MR Order, order pi ase.

श्री राजनारायण: श्रीमन एक असत्य वात कही जा रही है श्रीमती पुरवी मुखर्जी के द्वारा। मैं यह साफ कहना चाहता हूं कि श्रीमती

लिता शास्त्री ने प्रेस में इंटरब्य दिया है, श्रीमती ललिता शास्त्री को सन्देह है कि उनके पति की हत्या कराई गई . . .

re tlie death of the late Prime 178

Minister Lal Bahadur Shastri

SHRIMATI PURABI MUKHO-PADHYAY: Do not say that.

श्री राजनारायण : मुझे आश्चर्य है, महि-लाएं आज अपनी भद्रता का प्रदर्शन ऐसे कर रही हैं। (Interruptions) नाप कन्टोल करो।

श्री उपसभापति : आप जैसा करोगे उसका वैसा रिटेलिएशन होगा।

श्री राजनारायण: महिलाएं क्या कहना चाहती हैं? और श्रीमती लिलता शास्त्री बयान करें तो उसे ये सही मानेंगी? श्रीमन, मैं आपके हारा श्रीमती परवी मुखर्जी से विनम्र निवे-दन करना चाहता है कि वे महिला है, वे श्रीमती लिता शास्त्री के पास चली जायं।

BHUPESH GUPTA: Si:. I am going to speak on this.

श्री राजनारायण : मैं आपके द्वारा . . .

(Interruptions)

श्री उपसभापति: मैं जरा एक प्रार्थना कर लं . . .

श्री राजनारायण: मैं आपके द्वारा कहना चाहता हं कि पूरबी मुखर्जी, श्रीमती ललिता शास्त्री के पास जायं और उनसे सारी बात मालम करें ...

(Interruptions)

श्री महाबीर त्यागी: मैं एक अपील करना चाहता हं हाउस के सभी सदस्यों से कि ऐसे गंभीर मामले पर विचार करते समय हमें शोर गुल नहीं करना चाहिए । [Interruptions) आपको अधिकार है और आप चाहें तो आप हम को गोलियां दे लें, मैं ब्रा नहीं मान्गा। हम बहत ही गंभीर विषयों पर विचार करना है और यह हाउस आफ एल्डर्स है। हमारे चाहे जितने मतभेद हों, फिर भी हमें एक दूसरे की बात को गंभीरता से सनना चाहिए . . .

श्रीमती विद्यावती चतुर्वेदी: उपसभापती महोदय एक किन ने कहा है:— पहले आप अपने में झांकिए, फिर किसी को कहिये।

Statement by Minister

श्री महाबीर त्यागी: मैं आपकी बात का बुरा नहीं मानता। यह मसला है, शार्ट नोटिस क्वेचन्स हैं और बहुत समस्याएं है। आप ने कल एक रुलिंग भी दी थी कि फारेन कंट्रीज का जो इंटर फियरेन्स यहां एलेक्शंस में हो रहा है उस पर एक स्टेटमेन्ट होना चाहिए। वह भी आज अभी नहीं हुआ है। उसकी बहुत जरुरत है और उसपर भी हम बातचीत करना चाहते हैं। इस लिए मेरी ऐसी राय है कि आप आज तो कार्रवाई चलाइये, लेकिन कल के लिये हाउस एक्सटेंड कर दी

श्रो उपसनायितः एक्सटेंड करना हमारे हात में नहीं है। जो हाउस करेगा, होगा।

SHRI S. N. MISHRA: I was submitting that doubts have been expressed by such persons as cannot be easily brushed aside. They cannot be lightly taken. (Interruptions) You are welcome to dismiss those doubts. Do I say that you should not dismiss those doubts ? Now a peison who now occupies the post of Chief Minister of U. P .- and he still continues to be a Member of this Housewhen he took part in the debate when this matter was raised last time, he was in tears. And even privately he had warned me once that, even if it means his leaving the party, he would do that but he would agitate on this issue. He had warned me about this privately. So my submission is that doubts have been aroused in all quarters. Bur what is the Government's reaction this? to Government's reaction is that at the last moment on the last day it confronts us with a report. Now how are we to go back to out homes? On being assured by the Government that. .. (*Inier-ruptions*)

MR. DEPUTY CHAIRMAN : Order, order please.

SHRI UHUPESH GUPTA : Hear him.

(Interruptions)

SHRI S. N. MISHRA: I want, youi protection.

MR. DEPUTY CHAIRMAN :.• Order please.

SHRI S. N. MISHRA: Is it not intriguing that the House should have been confronted with a report on the last day at the last moment? Many of us have been requesting the Chail man to a'k the Government to come up with the promised report on an earlier date But the Government did not choose to do that. How are we to deal with this report now? There were two, three courses open. Fristly we had the opportunity of fully discussing this report. We don't have that opportunity now. Therefore, I make this motion that the House should agree to sit tomorrow-only for this purpose, may be for some of these other items also. I am suggesting this to you not only on behalf of my party, but also on behalf of a substantial Opposition, and if the Government does not agree to the extension by a day, we would not agree to any extension in future, because the cause for which we want the House to sit for a day more is so dear to the country in the sense that the late Shri Lal Bahadur Shastri's life was so valuable to the country but which the country was deprived of in this manner.

SHRI BHUPESH GUPTA: Let me also have my say on this point. I want to have my say also, but you have not allowed me earlier. (Interruptions.)

SHRI S. N. MISHRA : But I have to say a little more.

SHRI BHUPESH GUPTA: It is not ju; t a proposal. Before that proposal many things have been said. It has been said tliat Dr. Kunzru is a great man, that Mr. T. N. Singh is a great man, that he was weeping, that he was in teats. I would also like to talk of some great men. some tears, some weeping. Yes. Why not? because you suggested an exten

SHRI S. N. MISHRA: I consider you to be a great man.

SHRI BHUPESH GUPTA: You have to listen to me also. I hope I shall be heard now with the same silence.

SHRI LOKANATH MISRA: But Mr. Mishra is still on his legs.

BHUl'ESH SHRI GUPTA: He has not finished?

SHRI S. N. MISHRA: No.

SHRI LOK/ NATH MISRA: I thought he was invisible in the Government. He thinks he is invisible in the House also.

SHRI BHLPESH GUPTA: If this is the kind of 3 emark, I am opposed to that extension. f this is the remark, I am opposed t< that extension. Not only that; I shou d be allowed to speak and express point of view.

SHRI CHAJ> DRA SHEKHAR: The proposal to extend this Session of the House is one th ng, and making absurd remarks is altoge her a different thing, and the hon. the L ader of the Opposition has made many abs ird remarks, has made the remark that Ir. Kunzru was on the one side and the whole Cabinet was on the other side.. .(Interruptions),

SHRI S. N. MISHRA: That is my view. You may disagree.

SHRI CHANDRA SHEKHAR: However great a nan may be otherwise, he does not weig 1 with the representatives of the peop¹ -. (Interruptions)

- SHRI S. N. MISHRA: So you are greater than Dr. -Lunzru.

SHRI CHAIV DRA SHEKHAR: During the time Mr. T. N. Singh was a Minister of Stat in Indira Gandhi Government, he n ver raised this matter. I can understanc Mr. Morarii Desai, who was thrown out of Indira Gandhi Government, rais ng this matter now. But he too did not raise this matter when lie was in the Gove rnmen t. (Interruptions).. If a formal propos: 1 is made it should be confined to the r roposal and if absurd remarks are mad' we are here to reply. In the name of ma dug a procedural proposal is anybody; uthorised to make absurd remarks, ins tluations and all that and praise certain people who have been thrown out by tie people?

SHRI M. M. DHARIA: Sir, may I say ...

SHRI ARJUr: ARORA: Sir, I would say

MR. DEPUTY CHAIRMAN: Mr. Mishra was on his feet.

re. the death of the late Piime 182 Minister Lal Bahadur Shastri

SHRI ARJUN ARORA: He has been on his feet for too long; let him have a little rest. (Interruptions).

SHRI S. N. MISHRA: Sir, I am not accusing any person. I have not made any allegations; I have not cast any doubts. I am only placing before the House and for the consideration of the hon. Minister who has placed the Report on the Table of the House what further steps are necessary in this connection

SHRI M. M. DHARIA: Sir, on a point of order

MR. DEPUTY CHAIRMAN: Why you want to interrupt now?

SHRI M. M. DHARIA: I am on a point of order. A proposal was made by Mr. S. N. Mishra that this House should be adjourned today till tomorrow. If that proposal is to be considered we have also got to say on that proposal. Mr. Deputy Chairman, Sir, let it be very clearly understood that so far as the late Lal Bahadur Shastri is concerned all have the same respect and their present effort is to politkalise that death. Mr. Mishra, Mi. Morarji Desai and others were sitting on this side for three years. (Interruptions) What were they doing all this time?

MR. DEPUTY CHAIRMAN: Mr. Dharia please sit down. Now I would like to know one thing. As suggested by Mr. S. N. Mishra, do you want to extend the House?

MANY HON. MEMBERS: No, no.

MR. DEPUTY CHAIRMAN: What is the Government point of view?

SHRI OM MEHTA: No, Sir.

MR. DEPUTY CHAIRMAN: The Government does not want to extend the

SHRI S. N. MISHRA: Sir, may I continue? (Interruptions).

SHRI M. M. DHARIA: Sir, on a point of order. How can Mr. Mishra continue now? There is no discussion in the House today. Mr. Mishra has been advocating his arguments as if this is a matter on the agenda. It is not on the agenda.

SHRI S. D. MISRA: This has been going on for over an hour now. How can you say {Interruptions}

MR. DEPUTY CHAIRMAN: Order please.

भी राजनारायण : श्रीमन, आन ए प्याइंट आफ आईर ।

भी उपसमापति : अब आपका क्या प्वाइंट आफ आईर है?

м.

श्री राजनारायण : मेरा प्वाइंट आफ आईर है कि . . _ (Interruptions) ने मोहन घारिया के बारे में कहना चाहता हं । मैं मोहन धारिया से भी, श्री चन्द्रशेखर जी से भी कि अपनी वाणी के उच्चतम स्वर पर जाकर मोहन धारिया ने यह कहा कि . . .

SHRI M. M. DHARIA: On a point irder. At g p. m. today, there are Half-an-Hour discussions. Under the rules Iheae shall have to be taken up.

भी राजनारायण : यह उनकी आदत है जब हम खड़े होते हैं.

SHRI BHUPESH GUPTA: What about my Half-an-Hour discussion ?

श्री राजनारायण : देखिए, अब मैं भी बता देता हं कि अगर कोई खड़ा होगा तो मैं उसको खड़ा नहीं होने दूंगा । अगर कोई समझे हल्ला करके हमको दबाए तो हम नही दबाने देंगे। श्री चन्द्रशेखर जी ने और श्री मोहन धारिया ने एक (Interruptions^ है कि भी टी० एन० सिंह जब इन्दिरा गांधी से. . .

श्री उपसमापति : भाई राजनारायणजी...

श्री राजनारायण: अरे भाई क्या हल्ला हो रहा है। अच्छा तो यह सहत में आगे कोई काम नहीं चलेगा। अब इस सदन में कोई काम नहीं चलेगा।

re. ihe death ofthe late Prime 184 Minister Lal Bahadur Shastri

HUSSAIN: Please take up now the Half-an Hour Discussion.

{Interruptions}

DEPUTY CHAIRMAN: Order, order please. We have fixed our business at 5 O'clock. We have got Half-an-Hour Discussions at 5 O'clock. I am not holding anybody responsible, Members 11 lis side or that side, that we could not complete our business. I do not want to blame anybody, but now we have fixed om business and I will have to call Mr. Lokanath Mishra to raise his Half-an-Ho. ir Discussion.

SHRI S. D. MISHRA: No, no.

SHRI S. N. MISHRA: No, no. It is not to be done. {Interruptions}. It cannot be done.

SHR1 BHUPESH GUPTA: There is another motion in my name. That must be taken up.

श्री राजनारायण : देखिए, में संयुक्त सोश:-लिस्ट पार्टी का हं। श्री लालबहादर शास्त्री के बारे में डा० लोहिया पहले व्यक्ति थे जिन्होने यह प्रस्ताव किया कि उनकी मत्य के विषय में जाँच हो । यहां पर जिसने सवाल उठाया राजनारायण की ही ले लो। इसलिए इस पर बहस होनी चाहिए और मेरा प्रस्ताव है कि कल लालबहादर शास्त्री के संबंध में जो आरोप यहां पर आए हैं, उसके बारे में चर्चा हो । यह सदन कल बैठे। हमारी बात मान ली

श्रीमती विद्यावती चतुर्वेदी: मै जानना चाहती हं कि क्या यह सही नहीं है कि ताशकंद में श्री लालबहादुर शास्त्री की मीत के बाद डाक्टरो ने बाकायदा सर्टिफिकेट दिया। क्या यह सही नहीं है कि लालबह दर जी के स्वास्थ्य के वारे में बराबर ध्यान दिया जाता रहा . . .

{Interruptions).

SHRI BHUPESH GUPTA: What about my motion?

DEPUTY CHAIRMAN: She is speaking. Please listen to her.

श्रीमती विद्यावती चतुर्वेदी : क्या यह सही है कि जिस समय उनकी मृत्यु हुई उस समय श्री टी॰ एन० सिंह केन्द्रीय सरकार में मंत्री थे और उस समय उन्होंने कोई आपत्ति नहीं उठाई और आज जब वह मंत्रिमंडल से अलग हो गए और अब उत्तर प्रदेश के चीफ मिनिस्टर बन गए तो राजनैतिक उद्देश्य से इस प्रकार का प्रचार करने के लिए यह मांग उठाई जा रही है?

Statement bj Minister

185

श्री राजनारायण : यह संसदीय वदतमीजी देजरी वेन्चेज की ओर से पार कर रही है।

BHU1ESH GUPTA: Mr. Deputy Chairman, the procedure is quite clear. If Mr. E kanath Misra is not raising the discission in his name, I am raising the c scussion in my name. Ill am not allowed. I would like to mention that there is no biu ness before the House. You can adjourn tl e House and let us go. (Interruptions) I m iy be allowed to raise my discussion. I in prepared to sit here till midnight if yi u Like.

श्री राजनारायण: श्रीमन्, मै यह कहना चाहता हं कि सदन बढा दिया जाय।

SHRI BHUPI SH GUPTA: I do not know what you re looking at. I demand that you call tne. I would immediately proceed >vith it. If my friends do not allow me . . .

DEPU1 Y MR CHAIRMAN: Mr. Lokanath Misra.

SOME HON. MEMBERS: No, no. {Interruptions}

SHRI S. D. VTISRA: Till the discussion on Shri Lal Bahadur Shastri is complete, we w 11 not allow this thing.

श्री राजनारायण: श्रीमन, मै यह निवेदन करना चाहता हं कि . . .

SHRI BHUP -SH GUPTA: It is my right to raise my discussion. I have my right. {Intern ptioti) Have you told me to move it?

MR. DEPUTY CHAIRMAN: I have called Mr. lokanath Misra.

श्री राजनारायण: मैयहवह रहा हूँ कि सदन को आगे के लिए बढ़ा दिया जाय और इन विषयों पर चर्चा हो।

re. the death of the late Prime

श्री उपसभापति : गव्हनंमेंट और सदन क सदस्य नहीं चाहते हैं कि सदन बढ़ा दिया जाय।

श्री राजनारायण: देखिये, हमने दो सवाल उठाये हैं कि इस सरकार ने श्री लालबहादुर शास्त्री और डा॰ राममनोहर लोहिया को मरवाया ।

Minister Lal Bahadur Sliasti i

SHRI BHUPESH GUPTA: I am not going to accept any dictation. If you do not allow my motion, the House should adjourn. {Interruption}

श्री राजनारायण : इसलिए में यह निवे-दन करना चाहता हं. .

SHRI BHUPESH GUPTA: I cannot shout very much. This will not do. You can walk out and go away. Why cannot you do that? Uptil! 4.30 I did not utter a word. Can he bully me? The Communisl Parly is not a party that can be bullied.

श्री राजनारायण : श्रीमन, मैं यह निवेदन करना चाहता हूं कि श्री भूपेश गुप्त को सूनें।

SHRI BHUPESH GUPTA: I am opposed to the discussion of this report even in the next session. I would not like this to be discussed. It is political propaganda.

श्री राजनारायण: श्रीमन, में यह कहना चाहता ह

BHUPESH GUPTA: My party is bigger here. What about the gentleman af Cong(O)? They were tip-toeing with the Government and were saying everything. Why did they not come out then from the Government?. . . {Interruption} This utilised as a propaganda. (Interruptions)

MR. DEPUTY CHAIRMAN: Foi a moment. Please.

SHRI Chairman, Sir... Mr. Deputy (Continued Interruptions)

SHRI BHUPESH GUPTA: You seem to have thought that we had nothing to say. Even on Lal Bahadur Shastri we have to say. When he comes to the question of the other business, you do not allow ... {Interruptions).

Statement by Minister

MR. DEPUTY CHAIRMAN: Mr Pitamber Das, do you want to say any-th'ng?

SHRI PITAMBER DAS: Two minutes only.

SHRI ARJUN ARORA : Sir, P.tamber Das thinks.. .(Interruptions) Why don't you allow me to put forth my point? What is this? (Interruptions)

SHRI MAHITOSH PURKAYAS-THA (Assam): On a point of order.

SHRI A. G. KULKARNI: On a point of order.

sft 3Ta*rmfa:, <ft sit ^r wT?

BHUPESH GUPTA: You call me, Sir.

MR DEPUTY CHAIRMAN: I called Mr. Lokanath Misra first... (Interruptions) Mr. Misra.

SHRI S. D. MISRA: Reserve a day for this

SHRI MAN SINGH VARMA: Oil a point of order, Sir.. . (Interruptions)

SHRI A. G. KULKARNI : Is it any procedure? The entire Opposition has dealt with this question already... (Interruptions)

MR. DEPUTY CHAIRMAN: One minute, please, I think hon, Members have worked very strenuously during the session and they do not want to work any more at this moment, and that they want perhap: adjournment itself.

SHRI BHUPESH GUPTA: No, you. You have not called me ... (Interruptions) What is it? Y6u call me. What are you seeing? Under what rule you are not calling me? If I am not allowed to speak, you can adjourn the House. . (Interruptions)

SHRI S. N. MISHRA: This is going to be...

MR. DEPUTY CHAIRMAN: Order, order, piease. May I express myself? The Leader of the Opposition said that even if we adjourn this House, he would like to raise the same thing on the first day of the next session. . . (Interruptions) Order, order. If that is the desire of the Leader of the Opposition may I request you to allow the other business to proceed now?

re. the death of the late Prime 188

Minister Lal Bahadur Sliaslri

SEVERAL OPPOSITION MEMBERS: No, no.

SHRI S. N. MISHRA: There must be a sense of priority. I have a grievance against the Chair. Those who shout, they always have the say. I have to sit down.

CHANDRA SHEKHAR We do not want adjournment of the House today before finishing the Business on the Agenda. If some people want to make a smoke screen of Mr. Lai Bahadur Shaslri's b to protect Mr. Golwalkar we have nothing to say. But let it be quite clear that when many of them were in the United Congress they were in favour of making Mr. Morarji Desai their Leader as against Shri Lal Bahadur Shastri. AU these reactionaries at that time were supporting Mr. Morarji Desai, and now today they are showing their respect and affection for Shri Lal Bahadur Shastri. This is one point.

श्री राजनारायण : मैं चन्द्रशेखरजी को बताना चाहता हूं कि हमारी न गोलवलकर जी को बचाने की साजिश है और श्रीमती इन्दिरा गांधी को बचाने की साजिश है। हम गोलवलकर का भी विरोध करेंगे और इन्दिरा गांधी जी का भी विरोध करेंगे। चन्द्रशेखरजी जी को बचाना चाहते हैं। डा० लोहिया के संबंध में वहा की नर्सेज का बयान लिया जाय यह हमारी डिमांड है।

The other point is that we want the discussion on half-an-hour business of Mr. Lokanath Misra and Mr

Gupta, We also want that the Government announce their decision of appointing the Employment Commission.

BHUPESH GUPTA: Mr. SHRI Chairman, if you call me-Look Deputy at me, kindb ...

CHAIRMAN: MR. DEPUTE Order, order.

SHRI BHUPE >H GUPTA: No, I refused to be c .Hed to order. Mr. Lokanath Misra is on his feet.

MR. DEPUTY CHAIRMAN: Mr. Misra is on his ect to raise the Half-an-Hour discussion Until and unless Mr. Lokanath Mis' a sits down and says that he does not w. at to pursue his half-an-Hour discussion I cannot call you... (Interruption) Mr. Kulkarni, please sit down.. Shri Bhupesh Gupta) I (Interruptio! by will give you a chance. Some Members on this s de want that the first business that shoul I be disposed of is regarding the Enquiry Committee on Shii Lal Bahadur Shastr . . . (Interruption) Order, order. It seems tt it they do not want to continue the Housi until and unless this Enquiry Committi e business is settled. Then there are som • Members on this side of the House whe want that the Short Notice Question a lout Guruji Golwalkar and the P. T. I. should be considered first, followed by l.alf-an-hour discussions of Mi. Lokanath Misra and Mr. Bhupesh Gup'.a. These art conflicting views. It seems nobody want the House to continue today. On this si<le these people oppose it and on this side these people oppose it. Therefore, I have no alternative but to adjourn the Hou e. I should like to know what I she ild do. Therefore, I feel there is no alternative but to adjourn the House.

श्री श्यामनन्दन विश्व : हम ऐसे कमजोर आदमी नहीं हैं कि इस तरह से . . .

(Ii enuplions)

MR. DEPUI V CHAIRMAN: If that is the desire- of the hon. Members' then let us not si i here....

SHRI BHUPESH GUPTA: What hon. Members?

श्री श्यामनंदन मिश्र : आप किसी भी जोर से बोलने वाले को मौका दे देते हैं। हम इतने कमजोर नहीं हैं कि आप हमको मौका न दें। यह कौनसी बात है।

श्री उपसमापति: ठीक है अगर सदन चलना (Interruptions) नहीं है तो . . .

SHRI BHUPESH GUPTA: On a point of order. (Interruptions) I Want to point out that you are exceeding your authority. (Continued interruptions)

MR. DEPUTY CHAIRMAN: Let me make only one request, please, if we have to adjourn, I will appeal to all the Members to allow me to finish the formal

SOME HON. MEMBERS: No, no

(Interruptions)

BHUPESH GUPTA: You can certainly take the opinion of the House on extension. If the extension is not sanctioned. (Interruptions) The Congress people cannot even make out their case properly. (Interruptions) You do not even allow us to make out your own (Interruptions). case.

श्री उपसभापति : अच्छा ठीक है । सभी लोगों की इच्छा है तो . . .

SHRI BHUPESH GUPTA: The position is this.

(Continued interruptions)

MR. DEPUTY CHAIRMAN: All right. Hon. Members do not want to conduct the

The House stands adjourned sine die.

The House then adjourned sine die at twenty-two minutes past five of the Clock.